

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO 163 OF 2026

IN THE MATTER OF:

DIGAMBAR BHOI

APPLICANT

VERSUS

STATE OF ODISHA&ORS

RESPONDENTS

INDEX

SI NO	PARTICULARS	PAGE NO
1	Memorandum of Application	1-25
2	Copy of the transfer EC letter dated 23/10/2023 as ANNEXURE-1.	26-30
3	Copy of the expanded EC dated 01/10/2024 as ANNEXURE-2.	31-66
4	Copy of the newspaper clipping as ANNEXURE-3.	67
5	Copy of the proceedings of the meeting dated 20/03/2026 as ANNEXURE-4.	68-70
6	Copy of the water allocation letter dated 19/02/2022 as ANNEXURE-5.	71-77
7	Copy of the News Paper clipping as ANNEXURE-6.	78
8	Copy of the news article dated 26/05/2026 published in	79

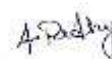
	Orissa Today as ANNEXURE-7.	
9	CPCB direction dated 23rd July 2015 ANNEXURE-8.	80-82
10	Copy of the representation dated 25/05/2026 as ANNEXURE-9.	83
11	Copy of the letter dated 12/06/2024 and RTI response dated 02/04/2025 as ANNEXURE-10.	84-85
12	Vakalatnama	86

PLACE: BHUBANESWAR

SANKAR PRASAD PANI



ASHUTOSH PADHY



DATE: 09/07/2026

ADVOCATE

Bubaneswar, 751002, Cell-9437279278,

Email: sankarprasadpani@gmail.com

3

SYNOPSIS

That the Applicant is raising the issue of un-authorised extraction of ground water with high powered motor fitted more than 50 bore-wells and during summer/lean season the water stored in the rainwater harvest should have been used instead of water from the IB river thereby affecting the flow of river and competing users like domestic and people dependent on River. The Pvt company is supposed to spend 15 Cr of rupees in 2024-2025 to 2025-2026 as part of Corporate Environment responsibility which is a condition of Environment Clearance and same has not been spent even after two years and reflected in the proceeding of Sub-Collector Jharsuguda.

LIST OF DATES

23/10/2023	EC transferred from M/S MSP Metallica Limited to M/s. Orissa Metalika Private Limited
01/10/2024	EC expanded of existing implemented project [1x225 m ³ MBF (1,88,000 TPA), 1x40 m ² Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000 TPA), 2x30 T I.F. SMS (1,07,700 TPA), 1x0.7 MTPA Coal washery, 2x0.12 MTPA Nonrecovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm ³ /hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit by M/s ORISSA METALIKA PRIVATE LIMITED, located at Village: Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda , Odisha

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2026

IN THE MATTER OF:

Digambar Bhoi, S/O- Jeherulal Bhoi, aged about- 52 years, At/Po-
Siripura, Dist- Jharsuguda, Pin- 768202 **.....APPLICANT**

Versus

1. **STATE OF ODISHA** Through Chief Secretary, Government of Odisha,
Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email:
csori@nic.in
2. **District Collector Jharsuguda, At/Po-** At/Po- Office of the District
Magistrate and Collector Jharsuguda PIN-768204 Odisha, Email- dm-jharsuguda@nic.in
3. **Superintendent of Police, Jharsuguda**, At/Po- SH 10, Jharsuguda
District, Odisha, 768201, Email- spjds.orpol@nic.in
4. **Tahasildar Jharsuguda**, At/Po- V25R+WRH, Kolabira Rd,
Badheimunda, Jharsuguda, Odisha 768202, Email- tah.jharsu-od@nic.in
5. **Divisional Forest Officer, Jharsuguda**, At/Po- Office of the Divisional
Forest Officer AT/Po-Badmal, KM Road, Jharsuguda, Pin-768202,
Emaildfo.jharsuguda@odisha.gov.in
6. **Director Factory and Boiler**, At/Po- Kharavela Nagar, Unit III ,
Bhubaneswar -751001, Email- factblrs.Orissa@yahoo.com

7. **Superintending engineer Irrigation division** Burla, At/Po- FVXH+VW4, Burla, Odisha 768017, Email- sambalpurirrigation@rediffmail.com
8. **Superintending Engineer Main Dam Division**, Burla, Sambalpur, At/Po- Burla, Dist.-Sambalpur, Odisha, PIN - 768017 , Email-N/A
9. **Member Secretary**, Odisha State Pollution Control Board, At/Po- A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: member.secy@ospcboard.org
10. **The Secretary**, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbag, Newdelhi 110003, Email-secy-moef@nic.in
11. **Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change**, Integrated Regional Office, Bhubaneswar), A/3, Chandersekharapur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
12. **M/s. Orissa Metaliks Private Limited**, Represented through its Managing Director, GRASTIN PLACE, ORBIT 3RD FLOOR ROOM NO.3B, KOLKATA, WEST BENGAL, NEAR BANSAL COURT, 700001 Email: orissametalikspvtltd@gmail.com

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicant is challenging the by M/s Orissa Metaliks Pvt. Ltd located at Village: Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda , Odisha. That the respondent unit was earlier operated by M/s. MSP Metaliks Limited and on dated 23/10/2023

the environmental clearance was transferred from by M/s. MSP Metaliks Limited to M/s Orissa Metaliks Pvt. Ltd. that though the state respondents and MOEFCC are well aware about the violation of EC conditions by the Respondent unit but no action has been taken as on date. Hence this application.

IT IS MOST RESPECTFULLY SHOWETH

1. That the Applicant is the elected Zilla Parishad Member of Zone 2 in Jharsuguda district and concerned with the illegal abstraction of water by the Respondent Unit in the locality. Further the Applicant is concerned about the non-compliance of environmental clearance conditions by the Respondent Unit.
2. That the Respondent Unit is an Integrated Steel Plant of capacity 1.7 million TPA (Finished Steel) with 275 MW Captive Power Plant and 1.25 million TPA Cement Grinding Unit. That initially the respondent unit was named as M/s MSP Metaliks Limited and vide File No:J-11011/494/2007-IA.II(I) dated 23/10/2023, the MOEFCC transferred the Environment Clearance titled "*Expansion of integrated steel plant (Sponge Iron (10,50,000 TPA); Pig Iron (10,60,000 TPA); Pellet Plant (6,00,000 TPA); Steel Melting Shop (10,50,000 TPA); Captive Power Plant (85 MW); Coal Washery (15,00,000 TPA) and Coke oven Battery (6,00,000 TPA) at Village - Marakuta, District Jharsuguda, Odisha*" from M/s. MSP Metaliks Limited to M/s. Orissa Metaliks Private Limited. Copy of the transfer EC letter dated 23/10/2023 is annexed here unto as **ANNEXURE-1**.
3. That the Respondent Unit has also **obtained the expansion EC on dated 01/10/2024**. That the Respondent unit has expanded the unit from implemented project [1x225 m³ MBF (1,88,000 TPA), 1x40 m²

Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000 TPA), 2x30 T I.F. SMS (1,07,700 TPA), 1x0.7 MTPA Coal washery, 2x0.12 MTPA Non recovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm³/hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit. Copy of the expanded EC dated 01/10/2024 is annexed here unto as **ANNEXURE-2**.

4. That in the environmental clearance letter dated 01/10/2024 under condition No. 1.12 it is specifically mentioned that *“all the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry’s OM dated 30.09.2020 amounting to Rs. 22.50 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.”* However in the present case no such socio-economic developments of the nearby villages have been made by the project proponent.
5. It is further submitted that in the environmental clearance letter dated 01/10/2024 in condition No.1.13 it is mentioned that “The project proponent shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village”. However in the present case no such developmental activities has been taken by the Project Proponent and the same is clear violation of environmental clearance conditions.
6. That in the environmental clearance condition No. 1.14 it is mentioned that PP shall make use of renewable energy sources to meet part of the initial phase's energy needs as of now. PP shall undertake installation

of solar power plant, as committed, however in the present case no such solar power plant has been installed by the Project Proponent.

7. That in the environmental clearance letter dated 01/10/2024 under condition No. 17.1 it is specifically mentioned that *“The project proponent shall comply with the provisions contained in this Ministry’s OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.”* However in the present case no such development activities has been taken by the Project Proponent, and the same amounts direct violation of environmental clearance dated 01/10/2024.
8. Residents and the Sarpanch of Marakuta, Jamera, and H. Katapali panchayats accused the company of failing to spend an allocated ₹22.50 crore meant for local village development. The funds were meant to cover rural roads, drinking water, electrification, pond renovation, and financial aid for women's self-help groups. Following a tripartite grievance meeting on March 20, 2026, the Sub-Collector of Jharsuguda ordered OMPL to submit a detailed project and employment report within 15 days. Newspaper reports from May 2026 state that over a month and a half has passed since the deadline, and the company has still failed to provide the required compliance reports to the district administration. Local residents allege that M/s Odisha Metaliks Limited, located in Budhipadar, is illegally extracting water from the Ib River via pipelines during the summer season without valid government permission.
9. That in the environmental clearance letter dated 01/10/2024 in condition No. 18.8 it is specifically mentioned that *“The project*

proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project”. However in the present case the project proponent has not informed about the expenditure of the amount enshrined under the corporate social responsibility fund.

10. That under Annexure IV of the environmental clearance letter dated 01/10/2024 it is specifically mentioned that, Skill development to unemployed local youth through National Skill Development Corporation, Govt. of India Scheme [Contribution to DM, Jharsuguda and Financial Support to the technical schools (Govt. + Pvt.) Jharsuguda) ₹ 10 Lakhs] each for all three year for development of lab & infrastructure. Free lectures/ classes at least 150 classes annually from experienced industrial experts in consultation with school administration. **However as on date the same has not been done by the Project Proponent.**

11. That in the environmental clearance it is also mentioned that, in the year 2024-25 and 2025-26, there was a mandate for spending of ₹ 7.07 and ₹ 8.17 Respectively towards to Socio Economic Development of Peripheral and Affected Areas. **However as on date not a single penny has been spend by the Project Proponent for Socio Economic Development of Peripheral and Affected Areas.** It is not out of place to mention here that the Orissa Metaliks has siphoned/misutilised Rs 22.5 crore earmarked for village development. Funds were allocated for rural roads, water supply, electrification, pond renovation, and women’s self-help groups. Copy of the newspaper clipping is annexed here with as **ANNEXURE-3.**

12. It is not out of place to mention here that the Sarapanch of Marakuta village made a representation to the Sub- Collector Jharsuguda

regarding the non-compliance of EC conditions by the Private Respondent, acting upon the grievance of the Sarapanch of Marakuta village Sub- Collector Jharsuguda on dated 20/03/2026 held a meeting and in the meeting the Sub- Collector Jharsuguda ordered OMPL to submit a detailed report about work project undertaken for FY 2024-25 and FY 2025-26 as per the EC conditions. Copy of the proceedings of the meeting dated 20/03/2026 is annexed here unto as **ANNEXURE-4.**

13.It is most humbly submitted that M/s Orissa Metaliks Pvt. Ltd. allocated 4.08 cusecs of surface water from Ib River Hirakud Reservoir. In the agreement it is specifically mentioned that industry cannot claim full water during lean periods and must store water on their land. **However the user agency by violating the terms and conditions of the water allocation agreement continues to withdraw the water from IB river in the lean season** for which the local residents are suffering a lot and water crisis situation also arisen in the locality. Copy of the water allocation letter dated 19/02/2022 is annexed here unto as **ANNEXURE-5.**

14. It is not out of place to mention here that the **Private Respondent has illegally established/ constructed more than 20 number of bore well** however the user agency **has only permission for 7 number of Borewell** and the rest 13 number of borewell are illegal. Copy of the News Paper clipping is annexed here with as **ANNEXURE-6.**

15.The plant operates a 24MW captive power plant (8MW WHRB and 16W AFBC), generating approximately 323.20 metric tons of ash daily from coal and dolochar combustion. Ash is typically used in an inhouse fly ash brick manufacturing unit or disposed of in a dedicated 33.16 acre solid waste area within the plant. That on July 6 2025, the overflow from Kanheijor nallah breached about 100 meters of the plants boundary wall. Inquiry report by the Odisha State Pollution

Control Board regarding the breach of ash contamination at a plant in Jharsuguda and the breach of ash containment at the M/s OMPL plant near Kanheijor Nallah, Marakuta, Jharsuguda, following a complaint and media coverage. Ash from the plant premises mixed with floodwater and spread into adjacent agricultural fields. Field inspection confirmed the breach and ash contamination in agricultural land. The Kanheijor Nallah flows 3040 meters from the plant's southern boundary.

16. That there is illegal water extraction by the company from the Ib River (Hirakud Reservoir) during the lean (dry) period in violation of Clause 13 of their agreement specifies they cannot claim water as a right during non-monsoon periods and must build their own storage facilities.
17. All the pollution measuring instruments and devices (CEMS system) to be checked by third party whether these are certified or not as there is chance of manipulation and it has to be checked by third party. Water effluent to be consumed within plant as it has to maintain Zero Liquid Discharge. However, the waste water is being continuously discharged
18. Similarly all the U-Seals of BF gas line to be checked whether these are complied as per norms or not, all the mentioned audit to be conducted by third party with independent representative. A 38-year-old worker died while five others are in critical condition after leakage of carbon monoxide gas at the MCC room of Orissa Metaliks on Police identified the deceased as Barun Pradhan of Kechobahal within Brajarajnagar police limits. The incident took place at around 11 am. On being informed, local police swung into action to ensure safety measures were implemented. “Assistant director of Factories and Boilers Archana Das said the injured included Jagabandhu Mahanta, Sadashiv Pradhan, Arpit Mishra, Chhote Thakur Meher and Ramesh

Naik. “The workers were in the **MCC room of the plant near the Pulverised Coal Injection area where the mishap occurred**. The blast furnace was shut down following an inspection in the evening and will remain closed until safety compliance is met,”

19. Over 50 villages depend on the Ib River for drinking water, irrigation, and fishing . The company's heavy water draw causes the river to dry up from April to June, severely disrupting the livelihoods of local residents and affecting domestic animals .The petitioners state that the company has been "stealing" river water for the past 5 years. This unauthorized use during the lean period is also causing a massive loss of water tax and revenue to the state government.

20.Lack of Administrative Action: The community previously filed complaints with the District Collector, Superintendent of Police (S.P.), and Sub-Collector, but no concrete action was taken

21.That on 26th May 2026 news published in Orissa Today wherein it is clearly mentioned that, The petitions demand the immediate shutdown of the company's pump houses. If the administration fails to act, the villagers of Remta, Itabhanga, and Ekatali threaten to launch a sit-in protest (dharna) in front of the pump houses starting May 13, 2026 .The villagers of Remta and Itabhanga, backed by signatures from multiple ward councilors of the Brajrajnagar Municipality approached the the Sub-Collector's Office, Jharsuguda, and the Office of the Superintendent of Police. Copy of the news article dated 26/05/2026 published in Orissa Today is annexed here unto as **ANNEXURE-7**.

22.That pursuant to CPCB direction dated 23rd July 2015 in respect of installation of online emission monitoring system in respect of PM and SO parameters and online effluent monitoring system wrt PH, Phenol, Cyanide and flow in iron and steel industries is mandatory.

The letter also suggests that flow meter and web camera may be installed in case of Zero Liquid Discharge units by 31st March 2015. That this Direction also refers to letter dated 29th May 2015 that no further extension of time will be given after 30th June 2015 **and withdrawal of consent to operate along with forfeit of bank guarantee of non-complying units will be the only option.** It is pertinent to mention here that though the installation of online Continuous emission monitoring system (CEMS) has been there for name shake but same has never been connected to the central server and not even a single data has been shared in the RT-DAS (Real Time Data Acquisition System) system of SPCB Odisha. CPCB direction dated 23rd July 2015 is annexed here unto as **ANNEXURE-8.**

23. It is further submitted that on dated 25/05/2026 the Villagers of Budhipadar, Jamera, Brajajnagar Municipality along with Sarapanch of Marakuta GP approached the Collector Jharsuguda regarding the illegal construction of intake well on the bank of River IB and digging of deep borewells for commercial use by the private Respondent however as on date no action has been taken by the concerned authority. Copy of the representation dated 25/05/2026 is annexed here unto as **ANNEXURE-9.**

24. It is further submitted that the Respondent Unit has fraudulently obtained one letter dated 12/06/2024 from the Odisha Power

transmission Corporation Limited regarding diversion of Existing 220 KV, IB Thermal (OPGC) DC Line within the premises of M/s Orissa Metaliks Private Limited, Jharsuguda, wherein it is mentioned that *“proposal of diversion of 220 KV. IB Thermal (OPGC) DC Line is under active process and consideration”* however in response to a RTI query of the Applicant the OPTCL informed that ***“no such letter vide letter No WZ-JSG-PSI-01/2024/668 (1) Dt 12.06 2024 has been issued to Executive Director (Works), M/s Orissa Metaliks Pvt Ltd Jharsuguda on the subject regarding diversion of existing 220KV IB-Thermal (OPGC) DC line within the premises of M/s Orissa Metaliks Pvt Ltd Jharsuguda”***. That the response of the OPTCL suggests the Respondent Unit has fraudulently obtained the letter from OPTCL to obtain the Environmental clearance. Copy of the letter dated 12/06/2024 and RTI response dated 02/04/2025 is annexed here unto as **ANNEXURE-10**.

25. That the Unit continues to discharge the untreated water and in this regard the undersigned and the local Panchayat Sarpanch, has brought the same to the Knowledge of the Pollution Control Board by placing photographs and videos of such discharge.

26. It is pertinent to mention here that that unit is supposed to be Zero Liquid discharge, however at no point of time be it dry or rainy season, the unit continues to discharge the water to outside, which is a clear

violation of the Conditions of CTO. That in this regard the farmers have also complained time and again regarding the contaminated water and skin irritation when they work in their field. Further the agriculture fields are also damaged with black polluted water from the industry and for that the yield of the paddy crops are declining

27. In Para 17 of the Paryavaran Surakshya Samiti Judgement dated 22nd Feb 2017 and same is reproduced as follows. It would be in the interest of implementation of the objective sought to be achieved, to also require each concerned State (and each, concerned Union Territory) to make **provision for “online, real time, continuous monitoring system” to display emission levels, in the public domain, on the portal of the concerned State Pollution Control Board.** We are informed that at least three State Governments have already adopted the aforesaid measures. Such measures shall be put in place by all the concerned State Governments (including, the concerned Union Territories), within six months from today.

28. That the applicants have also ***requested the authorities to immediately inquiry into the issue and ensure the closure order is fully implemented with seizure of the unit and criminal prosecution against the owner of the company under Environment Protection Act 1986 and Air Act 1981, Water Act 1974 along with provisions of***

Indian Penal Code for defying the government order and fouling the water bodies and polluting the air.

29. Section 3 of the Prevention of Money-Laundering Act, 2002, reads as under:- “3. Offence of money-laundering- Whosoever directly or indirectly attempts to indulge or knowingly assists or knowingly is a party or is actually involved in any process or activity connected [proceeds of crime including its concealment, possession, acquisition or use and projecting or claiming] it is untainted property shall be guilty of offence of money-laundering.”

30. Section 4 of the Act which prescribes the punishment for money laundering, reads as under:- “4. Punishment for money-laundering- Whoever commits the offence of money-laundering shall be punishable with rigorous imprisonment for a term which shall not be less than three years but which may extend to seven years and shall also be liable to fine. Provided that where the proceeds of crime involved in money-laundering relates to any offence specified under paragraph 2 of Part A of the Schedule, the provisions of this section shall have effect as if for the words “**which may extend to seven years**”, the words “which may extend to ten years” had been substituted.”

31. That para 13 of order dated 6/01/2022 in Original Application No. 92/2021/EZ (DakshinaBanga Mastyajibi Forum vs Union of India) A

conjoint reading of Sections 3, 4 and Sections 43 and 44 of the **Prevention of Money-Laundering Act, 2002** and paragraphs 25, 26 and 27 of the Schedule thereto would show that **if air, water, ground and environment pollution is caused in an area, not only the person causing environmental pollution but any person indirectly or knowingly aiding or assisting such act would also be liable for causing illegal financial gain to such violator.**

GROUND

A. That the Consent to Operate and EC order is liable to be revoked for continuous non-compliance of the conditions imposed in Consent to Operate.

B. That the Unit was in operation in defiance of EC and CTO conditions but no action taken by the board for which general public loosing their trust and confidence on the Board.

C. That the Consent to operate was renewed despite of non-compliance of additional conditions which has a stipulated time line of 3 months from date of issue of CTO

D. That despite of Non-Compliance of Conditions the unit was allowed to operate .

E. In order to protect the environment, the precautionary approach shall be widely applied by States according to their capabilities. Where

there are threats of serious or irreversible damage, lack of full scientific certainty shall not be used as a reason for postponing cost-effective measures to prevent environmental degradation. The precautionary principle comes into play, which shifts the 'burden of proof' on the proponent of the activity to show that his activity does not pose a threat of severe harm to the environment. The Supreme Court of India ("SC") adopted the 'strong' version of the principle as part of the 'law of the land' in the *Vellore Citizens Welfare Forum v. Union of India and Ors.* ("Popularly known as **Vellore Case**" 1996 5 SCC 647, WP 914/1991 Judgement dated 28/08/1996)

F. That Section 20 of the NGT Act, 2010 recognises the three core principles while passing any order, decision or award, and states that the Tribunal shall apply three core principles, including the '**principles of sustainable development, precautionary principle, and the polluter pays principle**'. The principles have the potential to play an important role in shaping the performance of industries/commercial enterprises and make them adopt environmentally responsible practices.

G. That the operation of a defaulter unit is against the Precautionary Principle. The Precaution may be defined as "caution in advance", "caution practiced in the context of uncertainty", or informed prudence. Two ideas lie at the core of the principle: one of the primary foundations

of the precautionary principle, and globally accepted definitions, results from the work of the Rio Conference, or "Earth Summit" in 1992.

Principle 15 of the Rio Declaration notes

H. The degradation of environment caused by the industry or any damage to the environment has to be made good by the industry. The industry has been a persistent defaulter and any direction to comply with the conditions of the consent order is in conformity with law

I. State Pollution Control Board, Odisha vs M/s Swastik Ispat Pvt. Ltd. Appeal No 68 of 2012, a five judge bench of NGT Newdelhi, delivered the judgment on 9th January 2014 has addressed the issue of Periodic Inspection and the role of SPCB when a unit failed to comply the CTO conditions . The relevant paragraphs are reproduced as follows

“71. Section 21 of the Air Act places restrictions, both on establishment and operation of any industrial plant located in an air pollution control area without previous consent of the Board. The legislative intent behind this provision would lead to decipher two concepts - one, the consent for the purpose of establishing an industrial plant while the other for operation of that plant. The purpose of this Section is to ensure that when a unit or an industrial plant is given consent to operate, the unit ought to have satisfied all the conditions stated in the order of consent to establish and would have installed the requisite effluent treatment plants and other anti-pollution devices to

ensure that it causes no pollution. It necessarily implies that this is the rule and permitting a unit to operate, subject to satisfaction of certain time bound conditions, is an exception, that too a rare one. **To adopt exception as a rule is not the intent of this law.** We are unable to appreciate the practice adopted by the Boards for granting consents for short terms like on a yearly or six-monthly basis and that too subject to varied conditions. Consent to operate should be granted preferably for a longer period and continuation should require maintenance and operation of the plant ensuring 'no pollution'. It must not be used as a device to hamper industrial development and cause avoidable loss to the industry. The purpose should be prevention and control of pollution. For better management of its affairs and for ensuring prevention and control of pollution, the Board should adopt the practice of granting consents for a substantial and reasonable period while ensuring that the anti-pollution devices and the Effluent Treatment Plants have been installed and the unit is 'compliant' and 'non-polluting' one. The scheme behind Sections 21 to 26 and 31A of the Air Act is that the Board is empowered to grant, refuse, renew and even cancel the consent. **Wherever an industry to whom the consent has been granted conditionally, fails to satisfy or comply with the conditions imposed, the Board can withdraw the said consent in accordance with law.** Thus, there is no purpose in law to grant consent for six months or three months, as has been done in the

present case. This certainly **appears to us to be an arbitrary exercise of powers**. Greater obligation is placed upon the Board, particularly in view of the Constitutional mandate to prevent and control pollution and to ensure that a clean and decent environment is provided to the public at large. This is the statutory obligation upon the Board. The Board must formulate its policies in a manner which will be in consonance with the scheme of the Air Act and the Constitutional mandate and would better serve the public interest.

72. Thus, we direct that the Boards henceforth **shall clearly formulate their inspection policy, which should be fair, transparent and objective**. Further, we direct that all the Boards henceforth **shall grant consent to operate only to those units which have satisfied the conditions imposed and have installed ETP/Antipollution devices as directed under the order of consent to establish. Such units should also be compliant and non-polluting**. The consent should be granted preferably for a period of two years or even more. During the period thus allowed, the Board should make inspections in terms of its 'inspection policy'. **If the unit/industry is found to be defaulting, has failed to comply with the conditions of the consent order or failed to install ETPs/Antipollution devices and there is malfunctioning of the unit, the consent should be revoked or renewal denied in accordance with**

the provisions of the Air Act. Such mechanism should be a rule and its exception is to be in rare cases.

73. Wherever the Board requires a unit to furnish bank guarantee for compliance of conditions of consent order, installation of antipollution devices and ensuring that it is a pollution-free unit, then, in such cases, the Board should ensure that its order provides for a **‘time targeted action plan’**. In default of which and upon inspection, such bank guarantee would be liable to be invoked/encashed for environmental compensation and restoration purposes. Making such provision would ensure, on the one hand, that the industry does not cause avoidable pollution and on the other, the Board performs its functions timely and effectively.

LIMITATION

The application is filed in time and there is a subsisting cause of action because of the continuous violations, hence the original application is not barred by limitation.

INTERIM PRAYER

Constitute an independent fact finding committee to ascertain the factual position of violations and further assess the environmental compensation for ecological loss .

PRAYER

In view of the facts and ground set out in the Original application, the applicant humbly pray for the following reliefs

- I. Direct the Moefcc to withdraw the EC letter dated 01/10/2024 from immediate effect for non-compliance of conditions.
- II. Constitute a committee to assess the environment compensation against the private respondent and recover the same.
- III. Direct the DM Jharsuguda to prosecute the private respondent for illegal operation of Borewells.
- IV. Constitute a committee to assess the environment compensation for the Air Pollution, Water Pollution and its impact on Water bodies, Agricultural land and standing trees.
- V. Direct the Opposite parties(MoEFCC) to produce a status report of compliance of conditions of the existing EC letter
- VI. Fix the accountability of the public authorities for their inaction and identify the officers who has allowed the private respondent to operate while the unit continues to be non-compliant
- VII. Impose exemplary penalty on the private respondent for grossly violating the environment norms and causing environmental pollution and inconvenience to general public.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-09/07/2026



APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- OF 2026

IN THE MATTER OF:

DIGAMBAR BHOI...

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS....

RESPONDENTS

AFFIDAVIT

09 JUL 2026

I, Digambar Bhoi, S/O- Jeherulal Bhoi, aged about- 52 years, At/Po- Siripura, Dist- Jharsuguda, Pin- 768202, Odisha do hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction.

Digambar Bhoi

DEPONENT

VERIFICATION

Verified on this 09 day of JUL 2026 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By

Advocate 0-1018/23

Digambar Bhoi

DEPONENT



The above named deponent(s) being duly identified by Sri. *K. P. Bhoi* Advocate, Bhubaneswar

Appears before me on 09 JUL 2026 at 11 A.M./P.M. 11 States on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief

Deponent(s)

ANIMESH JYOTI RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No. 9825581217



26

ANNEXURE-1

File No:J-11011/494/2007-IA.II(I)

Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Dated 23/10/2023



To,

M/s. Orissa Metaliks Private Limited
GRASTIN PLACE, ORBIT 3RD FLOOR ROOM NO . 3B, KOLKATA, KOLKATA, WEST
BENGAL, NEAR BANSAL COURT, 700001
Email: orissametalikspvtltd@gmail.com

Subject: Transfer of Environment Clearance titled “Expansion of integrated steel plant (Sponge Iron (10,50,000 TPA); Pig Iron (10,60,000 TPA); Pellet Plant (6,00,000 TPA); Steel Melting Shop (10,50,000 TPA); Captive Power Plant (85 MW); Coal Washery (15,00,000 TPA) and Coke oven Battery (6,00,000 TPA) at Village - Marakuta, District Jharsuguda, Odisha” from M/s. MSP Metaliks Limited to M/s. Orissa Metaliks Private Limited – regarding

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/OR/IND1/442388/2023, dated 19/09/2023 requesting the Ministry to transfer the Environment Clearance accorded by MoEF&CC vide letter no. J-11011/494/2007-IA. II(I) dated 13/07/2009 from M/s. MSP Metaliks Limited to M/s. Orissa Metaliks Private Limited.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A1001OR5864822T
(ii) File No.	J-11011/494/2007-IA.II(I)
(iii) Clearance Type	Transfer of EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	3(a) Metallurgical Industries (ferrous and non ferrous),4(b) Coke oven plants,2(a) Coal washeries,1(d) Thermal Power Plants,1(d) Thermal Power Plants
(vi) Sector	Industrial Projects - 1

(vii) Name of Project	Expansion of integrated steel plant (Sponge Iron (10,50,000 TPA); Pig Iron (10,60,000 TPA); Pellet Plant (6,00,000 TPA); Steel Melting Shop (10,50,000 TPA); Captive Power Plant (85 MW); Coal Washery (15,00,000 TPA) and Coke oven Battery (6,00,000 TPA) at Village - Marakuta, District Jharsuguda, Odisha by M/s MSP Metaliks Limited
(viii) Name of Company/Organization	M/s. Orissa Metaliks Private Limited
(ix) Location of Project (District, State)	JHARSUGUDA, ODISHA
(x) Issuing Authority	MoEF&CC
(xi) EC Date	13/07/2009
(xiii) Details of Transferee	M/s. Orissa Metaliks Private Limited., 1, GARSTIN PLACE, ORBIT HOUSE, 3RD FLOOR, ROOM NO. 3B KOLKATA, WEST BENGAL, INDIA, Kolkata, 315, 19, NEAR BANSAL COURT, 700001
(xiv) Details of Transferor	M/s MSP Metaliks Limited, 1, GARSTIN PLACE, ORBIT HOUSE, 3RD FLOOR, ROOM NO. 3B KOLKATA, WEST BENGAL, INDIA, Kolkata, 315, 19, 700001

3. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has examined the request submitted by you and the following points are noted:

(i). Environment clearance (EC) to the project cited above was initially accorded by the Ministry vide letter no J-11011/494/2007-IA.II(I) dated 13/07/2009 in the name of M/s. MSP Metaliks Limited under the provisions of the EIA Notification, 2006 for integrated steel plant (Sponge Iron (10,50,000 TPA); Pig Iron (10,60,000 TPA); Pellet Plant (6,00,000 TPA); Steel Melting Shop (10,50,000 TPA); Captive Power Plant (85 MW); Coal Washery (15,00,000 TPA) and Coke oven Battery (6,00,000 TPA).

(ii). Further PP submitted that for change in configuration of plant an application was submitted to MOEFCC, New Delhi vide letter no. 21.09.2009 & in 4th Reconstituted Expert Appraisal Committee (Industry-1) MoEFCC, New Delhi meeting held on 26th & 27th October 2009 the project was considered on 27th October 2009 and after detail deliberation the project was recommended for change in plant configuration and capacity of plant. The sponge iron production capacity has reduced by 56,000 TPA and PP obtained the CTE as per the change in configuration.

(iii). According to the records made available by the project proponent obtained CTE vide order No 2517/Ind-II-NOC-5204 dated 20.02.2010 and CTO was obtained for partial implementation vide letter 925/III-CON(Operate)203 dated 21.04.2011 and Letter No 5772/IND-1-CON-5973 dated 31.03.2015 from SPCB, Odisha.

(iv). According to the records made available by the project proponent, the following are the facilities as per EC and its implementation status is given at **Annexure I**.

(v). Reasons for transfer of EC: M/s MSP Metaliks Limited has gone in 'Liquidation' & M/s Orissa Metaliks Private Limited (OMPL) has purchased/acquired the assets of MSP Metaliks Limited on "assets sale basis" under liquidation under the order (I.A No. 616/KB/2022, dated

11.07.2022) connected with CP (IB) No. 580/KB/2020 of the National Company Law Tribunal (NCLT) Kolkata bench, Kolkata after being a 'Successful Bidder' on relation to E-Auction held on 06.05.2022. Now, M/s Orissa Metaliks Private Limited (OMPL) is operating the plant under the name of M/s MSP Metaliks Limited after obtaining Consent to Operate from State Pollution Control Board, Odisha.

Post-acquisition, new management of the company started revamping work of the units and applied for renewal of consent to operate to OSPCB with requisite fees & OSPCB issued renewal of consent to operate in phased manner dated 17.08.2022, 07.01.2023 and renewed on 22.03.2023 (valid up to 31.03.2024) for operation of 8 x 100 TPD DRI, 24 MW (8 MW WHRB + 16 MW AFBC) Captive Power Plant, 2 x 30 T I.F. (SMS), 4,60,000 TPA Sinter Plant, 6,00,000 TPA Pellet Plant, and 2 X 4,000 Nm³/Hr Producer gas plant and dated 13.06.2023 for 1,88,000 TPA Blast furnace. Revamping work of, 7,00,000 TPA Coal Washery and 2, 40,000 TPA Coke oven Battery is in progress and application made to SPCB, Odisha for consent to operate is in progress.

(vi). Documents submitted for EC transfer

(a) Form No.7 for transfer of Environmental Clearance.

(b) NOC by way of affidavit in non-judicial stamp certificate dated 29/08/2023 from M/s. MSP Metaliks Limited.

(c) Undertaking by way of affidavit in non-judicial stamp certificate dated 29/08/2023 by M/s. Orissa Metaliks Private Limited that they will abide/obey all the conditions stipulated in the Environment Clearance by MoEF&CC vide letter no. vide F.No. 11011/494/2007-IA-II(I) dated 13.07.2009.

(d) NCLT Kolkata order dated 18/08/2023.

4. This Ministry hereby accepts your request for transfer the implemented facility of Environment Clearance accorded by MoEF&CC vide letter no. J-11011/494/2007-IA. II (I) dated 13/07/2009 as per Annexure I table, i.e. DRI kiln (2,40,000 TPA), Mini Blast Furnace (1,88,000 TPA), Captive Power plant (8 MW WHRB +16 MW AFBC), Steel Melting Shop(1,07,700 TPA), Coal washery (7,00,000 TPA), Sinter Plant (4,60,000 TPA), Pellet Plant(6,00,000 TPA) and Coke oven battery 2,40,000 TPA from M/s. MSP Metaliks Limited to M/s. Orissa Metaliks Private Limited, subject to satisfactory compliance to all the stipulated specific and general conditions.

5. You are hereby requested to obtain Consent to Operate in the name of to M/s. Orissa Metaliks Private Limited from State Pollution Control Board.

6. M/s. Orissa Metaliks Private Limited shall comply with the all specific and general conditions stipulated in the Environment Clearance letter of even no. dated 13/07/2009.

7. In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

8. This issues with the approval of the Competent Authority.

(Dr. R. B. Lal)

Scientist 'F'/ Director

Tel: 011-20819346

Email-rb.lal@nic.in

Copy To

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha
2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharapur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest And Climate Change, Integrated Regional Office, A/3, Chandersekharapur, Bhubaneswar – 751023 ODISHA
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
9. District Collector, Jharsuguda, Odisha.
10. M/s. MSP Metallics Limited -for information
11. Guard File/Monitoring File/ Parivesh Portal /Record File.

Additional EC Conditions

1. This EC Transfer is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
2. This EC Transfer granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

Annexure I

facilities as per EC and its implementation status

S No	Facilities/ Activities	Unit Configuration In EC dated 13/07/2009	Implementation status as per CTO
1	DRI kiln	(4x100) +(4x175) + (4x550) Rotary Kilns Total capacity 10,50,000 TPA	8x100 TPD, Implemented capacity 2,40,000 TPA
2	Mini Blast Furnace	(1x215 m ³) +(1x300 m ³)+(2x380 m ³) Total capacity 10,60,000	1x215 m ³ , Implemented capacity 1,88,000 TPA
3	Captive Power plant WHRB+CFBC	(4x2.5+25+50) 85 MW	8 MW WHRB +16 MW AFBC Implemented capacity 24 MW
4	Steel Melting shop	IF ((1x15 MT) + (2x60 MT))+SAF with LD (3x18MT+1x20MT) Total capacity 10,50,000 TPA	IF (2 x 30 T) Implemented capacity 1,07,700 TPA
5	Coal washery	(7,00,000+8,00,000) Total capacity 15,00,000	Implemented capacity 7,00,000 TPA
6	Sinter Plant	4,60,000 TPA	Implemented capacity 4,60,000 TPA
7	Pellet Plant	6,00,000 TPA	Implemented capacity 6,00,000 TPA
8	Coke oven battery (Non-recovery type)	6,00,000 TPA 5x0.12 MT)	Implemented capacity 2,40,000 TPA



File No: IA-J-11011/494/2007-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date **01/10/2024**



To,

M/s. ORISSA METALIKS PRIVATE LIMITED
 GRASTIN PLACE, ORBIT 3RD FLOOR ROOM NO . 3B, KOLKATA, Kolkata, KOLKATA, WEST
 BENGAL, NEAR BANSAL COURT, 700001
 Email: orissametalikspvtltd@gmail.com

Subject: Expansion of existing implemented project [1x225 m3 MBF (1,88,000 TPA), 1x40 m2 Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000 TPA), 2x30 T I.F. SMS (1,07,700 TPA), 1x0.7 MTPA Coal washery, 2x0.12 MTPA Nonrecovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm3/hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit by M/s ORISSA METALIKS PRIVATE LIMITED, located at Village: Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda , Odisha- Grant of Environmental Clearance

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/OR/IND1/465768/2024 dated 16/04/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24A1001OR5752073N
(ii) File No.	IA-J-11011/494/2007-IA-II(IND-I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	3(a) Metallurgical Industries (ferrous and non ferrous),2(a) Coal washeries,3(b) Cement plants ,2(b) Mineral beneficiation,4(b) Coke oven plants,1(d) Thermal Power Plants,1(d) Thermal Power Plants
(vi) Sector	Industrial Projects - 1
(vii) Name of Project	Expansion of existing implemented project [1x225 m3 MBF (1,88,000 TPA), 1x40 m2 Sinter Plant (4,60,000 TPA), 8x100 TPD DRI Plant (2,40,000

(viii) Name of Company/Organization

(ix) Location of Project (District, State)

(x) Issuing Authority

(xi) Applicability of General Conditions as per EIA Notification, 2006

TPA), 2x30 T I.F. SMS (1,07,700 TPA), 1x0.7 MTPA Coal washery, 2x0.12 MTPA Nonrecovery type Coke Oven Plant, 1x0.6 MTPA Pellet plant, 2x4,000 Nm³/hr PGP, 16 MW AFBC, 8x1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 Million TPA (Finished Steel) with 275 MW CPP and 1.25 million TPA Cement Grinding Unit
ORISSA METALIKS PRIVATE LIMITED
JHARSUGUDA, ODISHA
MoEF&CC
No

3. The proposed project activity is listed at schedule no. '3(a)' Metallurgical industries (ferrous & non-ferrous), '1(d)' Captive Power Plant, '2(a)' Coal Washery, '2(b)' Mineral beneficiation, '3(b)' Cement Plant (grinding unit) and '4(b)' Coke Oven Plant under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

4. The instant proposal was considered in the 63rd EAC Meeting held during 23-25th July, 2024 wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

5. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are at **Annexure-II**.

6. The Unit configuration and capacity of the proposed project is at **Annexure-III**.

7. The EAC, in its 63rd EAC Meeting held during 23-25th July, 2024, inter-alia, deliberated the following:

i. The instant proposal is for expansion of existing implemented project [1 x 225 m³ MBF (1,88,000 TPA), 1 x 40 m² Sinter Plant (4,60,000 TPA), 8 x 100 TPD DRI Plant (2,40,000 TPA), 2 x 30 T I.F. SMS (1,07,700 TPA), 1 x 0.7 MTPA Coal washery, 2 x 0.12 MTPA Non-recovery type Coke Oven Plant, 1 x 0.6 million TPA Pellet plant, 2 x 4,000 Nm³/hr Producer Gas Plant, 16 MW AFBC, 8 x 1.0 MW (8.0 MW) WHRB Based CPP from existing DRI Plant] to Integrated Steel Plant of capacity 1.7 million TPA (Finished Steel) with 275 MW Captive Power Plant and 1.25 million TPA Cement Grinding Unit by addition of some facilities and by revamping, augmentation, up-gradation/modification of existing technologies & facilities and increasing annual working days to 330 days.

ii. The existing project was accorded environmental clearance in the name M/s MSP Metalics Limited vide F. No. J-11011/494/2007-IA II(I), dated 13.07.2009; recommended for change in plant configuration and capacity of plant in 4th Reconstituted Expert Appraisal Committee (Industry-1) MOEF&CC, New Delhi meeting held on 26th & 27th October 2009 and transfer of Environmental Clearance from M/s MSP Metalics Limited to M/s Orissa Metaliks Private Limited vide F. No. J-11011/494/2007-IA-II(I) dated 23.10.2023. Consent to Operate for the existing unit was accorded by State Pollution Control Board, Odisha vide Consent Order No. 4527/IND-I-CON-5973 dated 30.03.2024. The validity of CTO is up to 31.03.2025.

iii. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

iv. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will

be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

v. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

vi. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.

vii. Total project area is 107.93 ha [Private (Non-agricultural/unused): 15.22 ha; Govt.: 92.71 ha]. Out of total 107.93 Hectares (266.7 Acres) of land, 103.82 Hectares (256.54 Acres) of industrial land is in possession of M/s MSP Metallic Ltd. and rest of the land 4.12 Hectares (10.17 Acres); concurrence obtained from private rayats. An application has already been submitted to Odisha Industrial Infrastructure Development Corporation vide letter dated 05.12.2023 for name change from M/s MSP Metaliks Limited to M/s Orissa Metaliks Private Limited and is in progress. The EAC opined that PP shall obtain desired name change from M/s MSP Metaliks Limited to M/s Orissa Metaliks Private Limited at the earliest and submit the status to the IRO with the half yearly compliance report.

viii. The PP reported that the project site falls within Jharsuguda-Ib Valley Severely Polluted Area. The EAC opined that action plan in compliance to the CEPI Guidelines shall be strictly implemented.

ix. The EAC went through the drone video presented by the PP/Consultant noting the presence of high tension power lines passing over the project site. It noted that HT powerlines are source of emf raditions which are hazardous to human and animal health, industrial accidents, and hence, necessary precautions are required to be taken. The PP reported that there are two transmission lines "132 KV Budhipadar Jorabaga (MCL) D. C. line from Loc. No. 4 to 12 and 220 KV, IB Thermal (OPGC) DC Line" passing through the land of proposed project area. The company has already made applications to authority, OPTCL vide letters dated 28.09.2023 and 25.04.2024 for diversion of transmission lines and necessary processing fees has been paid in favour of "OPTCL, Bhubaneswar." The company has received Letters from the office of the Executive Director, Western Zone, Odisha Power Transmission Corporation Limited, Burla vide letter No. WZ-JSG-PSI-01/2024/6'67 (1) and WZ-JSG-PSI-01/2024/668 (1) dated 12.06.2024 stating that the proposal w.r.t. diversion of existing 132 KV line and 220 KV, IB Thermal (OPGC) DC line is under active process and consideration. The PP has further submitted an affidavit dated 25.07.2024 stating that the management of the company shall take necessary initiatives to complete the diversion of the said transmission lines within six (06) months from the date of grant of environmental clearance and will not install and implement the proposed units within the safety barrier of the said transmission lines as per latest The Indian Electricity Rules till diversion of the same. The EAC deliberated on the issue in detail, and advised the PP to take required measures to ensure that the HT line is shifted as per the committed timelines. It further asked the PP to ensure that the proposed expansion project activities under the HT line are not to be commenced till the HT line is shifted from the project site. All activities to be carried out as per the various provisions of the Indian Electricity Rules towards working near and under the HT line and an intimation regarding shifting of HT line be sent to concerned IRO also.

x. There are rich habitation nearby along with other sensitive areas within the study area of the project site. The EAC opined that proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. The project proponent needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.

xi. Ib River is at a distance of 0.7 km in SW alongwith other water bodies are found in the 10 km radius of the Plant Site are within the study area of the project site. PP has reported that the study area is mainly drained by the river IB along with its Tributaries (Bhedan River). It is beyond 0.7 km and NOC has been obtained regarding industry not located within flood plain of 25 years chance flood from the Chief Engineer & Basin Manager Mahanadi Basin, Burla vide letter dated 08.01.2024. HFL was recorded 200.55 m on 17.07.2001 at Deogaon gauge. The EAC opined that a robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.

- xii. PP has submitted Letter dated 01.02.2024 obtained from DFO, Jharsuguda stating that proposed expansion project is not located on forest land and confirmation of non-existence of National Park, Wildlife Sanctuary, Wildlife Corridor within 10 km radius.
- xiii. Total water requirement will be 10,656 m³/day out of which 9,984 m³/day of fresh water requirement will be obtained from the Surface water (IB River) and the remaining requirement of 672 m³/day will be met from the Ground Water & Harvested rain water. The EAC deliberated on the water requirement is of the opinion that PP shall obtain necessary permission from the Competent Authority in this regard. Also, PP shall withdraw ground water only for domestic purpose.
- xiv. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and found it satisfactory.
- xv. There are ten faunal species which belong to Schedule-I of the Wildlife (Protection) Act 1972, (as per amended list in 2022) exist in the study area. Wild life conservation plan has been prepared and submitted to the Divisional Forest Officer, Jharsuguda Forest Division vide letter no. OMPL/JSG/2023-24/1-E/110, dated 26th February 2024 for conservation of Schedule-I fauna. The DFO, Jharsuguda vide letter no. 3472/4(F)(Misc.), Jharsuguda dated 18.06.2024 stated that the Wild life conservation plan is under review stage. The EAC opined that recommendations of the conservation plan shall be strictly implemented.
- xvi. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
- xvii. The PP has submitted that existing green belt has been developed in 34.26 ha. area which is about 33% of the total project area of 103.82 ha with total sapling of 66,230 Trees till March 2024. Proposed greenbelt will be developed in 1.81 ha which is about 1.67% of the total project area. Thus total of 36.07 ha area (33.4% of total project area) will be developed as greenbelt. Total no. of 90,175 saplings will be planted and nurtured in 36.07 hectares in 02 years. In compliance with mechanism evolved by MOEFCC for environmental management of critically and severely polluted areas, an area of 7.102 Hectares (17.52 Acres) adjoining surrounding area with 17,775 nos. of tree saplings shall be planted to meet 40% greenbelt cover. The EAC deliberated on the greenbelt action plan and budget earmarked for developing the greenbelt and is of the opinion that as committed, PP shall ensure greenbelt development in 40% of the total project area.
- xviii. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
- xix. The EAC deliberated on the CCR obtained from IRO, MoEF&CC along with the ATR and closure report of IRO and found it satisfactory.
- xx. The EAC also deliberated on the ADS reply of the project proponent and found it satisfactory.
- xxi. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.
- xxii. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
- xxiii. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
- xxiv. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that

some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

8. The EAC (Industry-1 Sector), in its 63rd EAC Meeting held during 23-25th July, 2024, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general EC conditions as detailed in the point below.

9. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance** for instant proposal of **M/s Orissa Metaliks Private Limited** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions **(Annexure-I)**

10. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

14. This issues with approval of the Competent Authority.

(Dinesh Runiwal)
Scientist 'F'/Director
Tel: 011-20819346
Email-d.runiwal@gov.in

Copy To

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha
2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest And Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023 ODISHA
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.

8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.

9. District Collector, Jharsuguda, Odisha.

10. Guard File/Monitoring File/ Parivesh Portal /Record File.

(Dinesh Runiwal)
Scientist 'F'/Director

Annexure 1

Specific EC Conditions for (Metallurgical Industries (Ferrous And Non Ferrous))

1. Specific

S. No	EC Conditions
1.1	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
1.2	The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
1.3	The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
1.4	PP shall obtain desired name change from M/s MSP Metaliks Limited to M/s Orissa Metaliks Private Limited at the earliest and submit the status to the IRO with the half yearly compliance report.
1.5	In pursuance to MoEF&CC OMs dated 31st October, 2019 & 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be implemented as per the submitted plan.
1.6	PP shall ensure that the HT line is shifted as per the committed timelines, and the proposed expansion project activities under the HT line are not commenced on the project site, till the HT line is shifted. It shall take all precautions as per the Indian Electricity Rules while working near and under the HT line. An intimation regarding shifting of HT line shall be sent to the concerned IRO, MoEF&CC also.
1.7	There are rich habitation nearby along with other sensitive areas within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. The project proponent needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.
1.8	Ib River is at a distance of 0.7 km in SW alongwith other water bodies are found in the 10 km radius of the Plant Site are within the study area of the project site. A robust and full proof Drainage

S. No	EC Conditions
	Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
1.9	Total water requirement of 10,656 m ³ /day shall be obtained from Surface water (IB River 9,984 m ³ /day) and the remaining requirement of 672 m ³ /day from the Ground Water & Harvested rain water. PP shall obtain necessary permission from the Competent Authority in this regard. Also, PP shall withdraw ground water only for domestic purpose.
1.10	Three tier Green Belt shall be developed in atleast 40% of the project area, as committed, of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards sensitive areas nearby project site. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
1.11	The recommendations of the approved Site-Specific Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
1.12	All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 22.50 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
1.13	The project proponent shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village.
1.14	PP shall make use of renewable energy sources to meet part of the initial phase's energy needs as of now. PP shall undertake installation of solar power plant, as committed.
1.15	PP shall prepare and implement the action plan for continual improvement of housekeeping at the project premises.

Standard EC Conditions for (Metallurgical Industries (ferrous and non ferrous))

1. Statutory Compliance

S. No	EC Conditions
1.1	The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

S. No	EC Conditions
1.2	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 06 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous and their no's.)
2.2	The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
2.3	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2.4	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
2.5	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
2.6	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
2.7	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
2.8	Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.
2.9	The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
2.10	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.

S. No	EC Conditions
2.11	Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
2.12	Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
2.13	The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
2.14	Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
2.15	Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
2.16	The particulate matter emissions from the process stacks shall be less than 30 mg/Nm ³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
2.17	Following additional arrangements to control fugitive dust shall be provided: a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas. b. Proper covered vehicle shall be used while transport of materials. c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
2.18	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.

3. Air Quality Monitoring And Preservation In Case Of Ferro Alloy Plants

S. No	EC Conditions
3.1	Briquetting and Jigging plant shall be installed in Ferro Alloys Plant.
3.2	The PP shall minimize the evaporation losses in jigging operation to less than 10% using suitable advanced process.
3.3	The 4th hole extraction system shall be provided in the Sub Merged Arc Furnaces and EAF.
3.4	Industry is going to use silica quartz in large quantities and going to produce Silico Manganese and Ferro Silicon alloy steel. Therefore, it is necessary to control silica/quartz exposures at production Departments, not only emission norms as per Indian Factories Act. The permissible limit for silica/quartz should be within 10 mg/m ³ for total dust as per Indian Factories Act. Therefore, it is recommended to monitor personal and area exposures for silica quartz dust in the process plants. (in

S. No	EC Conditions
	case of Silico Manganese and Ferro Silicon alloy steel)
3.5	The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m ³ , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
3.6	During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented.
3.7	The temporary reject sites should appropriate planned and designed to avoid air and water pollution from such sites.
3.8	Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB.
3.9	PP shall identify the Source of fluoride emissions and action plan to mitigate the same shall be implemented.
3.10	Petcoke dosing shall be controlled automatically to control SO ₂ emission from chimney within the prescribed limits.
3.11	DeSO _x system shall be provided dry type. NO _x level shall be maintained below 600 mg/Nm ³ by using best available technology.
3.12	The emission norms applicable for the cement plant shall be adhered to.
3.13	Provide Low NO _x burners as primary measures and SCR /NSCR technologies as secondary measure to control NO _x emissions.
3.14	The coke oven gas shall be subjected to desulphurization if the sulphur content in the coal exceeds 1%.
3.15	Vapor absorption system shall be provided in place of vapour compression system for cooling of coke oven gas in case of recovery type coke ovens.
3.16	Monitor CO, HC and O ₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
3.17	Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility). Land-based APC system shall be installed to control coke pushing emissions.
3.18	Dry quenching (CDQ) system shall be installed along with power generation facility from waste heat recovery from hot coke
3.19	Dioxin and Furan monitoring shall be carried out once in six months at cement kiln stack.
3.20	Hoppers of the coal crushing unit and other washery units shall be fitted with high efficiency bag filters/mist spray water sprinkling system shall be installed and operated effectively at all times of

S. No	EC Conditions
	operation to check fugitive emissions from crushing operations, transfer points of closed belt conveyor systems and from transportation roads.
3.21	The raw coal, washed coal and coal wastes (rejects) shall be stacked properly at earmarked site (s) within stockyards fitted with wind breakers/shields. Adequate measures shall be taken to ensure that the stored mineral does not catch fire.
3.22	The temporary reject sites should appropriate planned and designed to avoid air and water pollution from such sites.
3.23	During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented.
3.24	The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m ³ , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.

4. Air Quality Monitoring And Preservation In Case Of Di Pipe

S. No	EC Conditions
4.1	Ductile Iron (DI) plant shall have the following provisions: a. Bag filter for Zn coating and Mg converter area. b. Wet scrubbers in paint and bitumen coating area. c. Bag Filter in Cement lining area. d. PTFE dipped bags shall be used in the plant. e. PM emissions from BF in Zinc coating area shall be 5 mg/Nm ³ . f. ETP with recycling facility shall be included.

5. Air Quality Monitoring And Preservation In Case Of Bof

S. No	EC Conditions
5.1	Basic Oxygen Furnace (BOF) gas shall be cleaned dry
5.2	Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
5.3	Low NO _x Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

6. Water Quality Monitoring And Preservation

S. No	EC Conditions
6.1	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

S. No	EC Conditions
6.2	The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
6.3	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
6.4	Water meters shall be provided at the inlet to all unit processes in the steel plants.
6.5	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
6.6	The proposed project shall be designed as Zero Liquid Discharge Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
6.7	All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
6.8	Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
6.9	The project proponent shall provide appropriate ETP for effluents discharged from coke oven and by-product to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to Coke oven plants) as amended from time to time.
6.10	Treated water from ETP of COBP shall not be used for coke quenching.
6.11	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25.9.2000 and as amended from time to time by the Central Pollution Control Board.
6.12	The rejects should preferably be utilized in FBC power plant or disposed off through sale for its gainful utilization. If the coal washery rejects are to be disposed off, it should be done in a safe and sustainable manner with adequate compaction and post closure arrangement to avoid water pollution due to leachate from rejects and surface run off from reject dumping sites.
6.13	An Integrated Surface Water Management Plan for the washery area up to its buffer zone considering the presence of any river/rivulet/pond/lake etc. with impact of coal washing activities on it, shall be prepared, submitted to MoEFCC and implemented.
6.14	Waste Water shall be effectively treated and recycled completely either for washery operations or maintenance of green belt around the plant.
6.15	Rainwater harvesting in the washery premises shall be implemented for conservation and augmentation of ground water resources in consultation with Central Ground Water Board.

S. No	EC Conditions
6.16	No ground water shall be used for coal washing unless otherwise permitted in writing by competent authority (CGWA) or MoEFCC. The make-up water requirement of washery should not exceed 1.5 m ³ /tonne of raw coal.
6.17	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
6.18	The project proponent shall take all precautionary measures to ensure riverine/ riparian ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government
6.19	Air Cooled condensers shall be used in the captive power plant.
6.20	Tailing management plan shall be implemented as included in EIA report.
6.21	Tailings from Iron Ore beneficiation plant shall be dewatered in filter press and no slime /tailing pond shall be permitted.
6.22	Heavy metal content in raw coal and washed coal shall be analysed once in a year and records maintained thereof.

7. Water Quality Monitoring And Preservation In Case Of Rolling Mills

S. No	EC Conditions
7.1	The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time. (in case of rolling mills)

8. Noise Monitoring And Prevention

S. No	EC Conditions
8.1	Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
8.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
8.3	PP shall identify extreme hot areas through heat stress survey as well as noise monitoring within process plants to ensure that workers not exposed above 90 dBA levels as per Factories Act, 1948.

9. Energy Conservation Measures

S. No	EC Conditions
9.1	Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
9.2	Restrict Gas flaring to < 1%.
9.3	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
9.4	Provide LED lights in their offices and residential areas.

10. Energy Conservation Measures In Case Of Reheating Furnace

S. No	EC Conditions
10.1	The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
10.2	Practice hot charging of slabs and billets/blooms as far as possible.
10.3	Ensure installation of regenerative type burners on all reheating furnaces

11. Energy Conservation Measures In Case Of Blast Furnace

S. No	EC Conditions
11.1	Blast Furnaces shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.

12. Energy Conservation Measures In Case Of Dri Kilns (Sponge Iron)

S. No	EC Conditions
12.1	The project proponent shall provide waste heat recovery system on the DRI Kilns.
12.2	The dolochar generated shall be used for power generation.
12.3	Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.
12.4	The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.
12.5	Coke Dry Quenching (CDQ) shall be provided for coke quenching for both recovery and non-recovery type coke ovens.
12.6	The project proponent make efforts to achieve power consumption less than 65 units/tonne for Portland Pozzolona Cement (PPC) and 85 units/tonne for Ordinary Portland Cement (OPC)

S. No	EC Conditions
	production and thermal energy consumption of 670 Kcal/Kg of clinker.
12.7	Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards
12.8	Waste heat recovery system shall be provided for kiln and cooler.
12.9	Maximize utilization of alternate fuels and Co-processing to achieve best practice norms.

13. Waste Management

S. No	EC Conditions
13.1	Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
13.2	Kitchen waste shall be composted or converted to biogas for further use.
13.3	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
13.4	The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at https://cpcb.nic.in/technical-guidelines-3/ . All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
13.5	A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
13.6	Solid waste utilization: a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making. b. PP shall recycle/reuse solid waste generated in the plant as far as possible. c. Used refractories shall be recycled as far as possible.

14. Waste Management In Case Of Sinter Plant

S. No	EC Conditions
14.1	SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.

S. No	EC Conditions
14.2	Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
14.3	Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to sinter plant and SMS.
14.4	In case of Non-Recovery coke ovens, the gas main carrying hot flue gases to the boiler, shall be insulated to conserve heat and to maximise heat recovery.
14.5	Tar Sludge and waste oil shall be blended with coal charged in coke ovens (applicable only to recovery type coke ovens).
14.6	Rejects from coal washery shall only be used either in the captive power plant (or) in the Thermal Power Plants meeting emission standards.

15. Green Belt

S. No	EC Conditions
15.1	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
15.2	Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
15.3	Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

16. Public Hearing And Human Health Issues

S. No	EC Conditions
16.1	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
16.2	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
16.3	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16.4	Occupational health surveillance of the workers shall be done on a regular basis and records

S. No	EC Conditions
	maintained.

17. Environment Management

S. No	EC Conditions
17.1	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
17.2	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
17.3	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
17.4	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

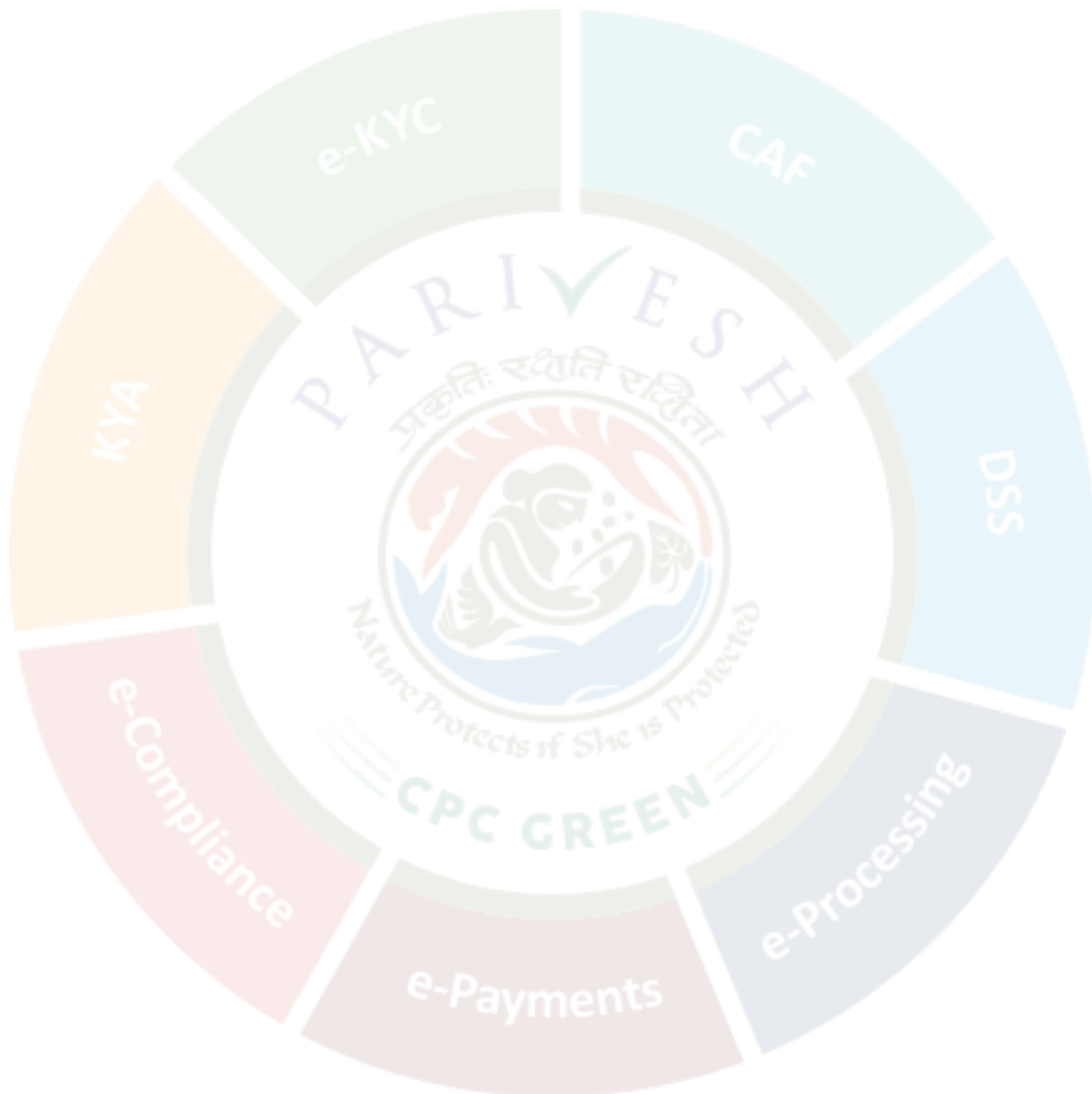
18. Miscellaneous

S. No	EC Conditions
18.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
18.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
18.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
18.4	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

S. No	EC Conditions
18.5	Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
18.6	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
18.7	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
18.8	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
18.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
18.10	The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
18.11	The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
18.12	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
18.13	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
18.14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
18.15	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
18.16	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
18.17	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Additional EC Conditions

NA



S. No.	Particulars	Details															
a.	Terms of Reference for undertaking EIA study	28.09.2022, Amendment in ToR dated 29.08.2023 and Transfer of TOR 02.11.2023															
b.	Period of baseline data collection	1st March 2022 to 31st May 2022															
c.	Date of Public Consultation	10th January, 2024 at 11:00 AM															
d.	Action plan to address the PH issues	Public Hearing and need based activities detail proposed are attached as Annexure IV .															
e.	Location of the project	located at Village: Marakuta & Budhipadar, P.O.: Marakuta, District: Jharsuguda – Odisha															
f.	Total land	107.93 ha [Private (Non-agricultural/unused): 15.22 ha; Govt.: 92.71 ha]															
g.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Out of total 107.93 Hectares (266.7 Acres) of land, 103.82 Hectares (256.54 Acres) of industrial land is in possession of M/s MSP Metallic Ltd. and rest of the land 4.12 Hectares (10.17 Acres); concurrence obtained from private rayats.															
h.	Existence of habitation & involvement of R&R, if any	Plant Site: No habitation exists within the plant site. Study Area: <table border="1"> <thead> <tr> <th>Habitation</th><th>Distance</th><th>Direction</th></tr> </thead> <tbody> <tr> <td>Jharsuguda</td><td>5.0 km</td><td>NE</td></tr> <tr> <td>Brajrajnagar</td><td>4.0 km</td><td>SW</td></tr> <tr> <td>Marakuta</td><td>1.0 km</td><td>SE</td></tr> <tr> <td>Budhipadar</td><td>0.5 km</td><td>W</td></tr> </tbody> </table>	Habitation	Distance	Direction	Jharsuguda	5.0 km	NE	Brajrajnagar	4.0 km	SW	Marakuta	1.0 km	SE	Budhipadar	0.5 km	W
Habitation	Distance	Direction															
Jharsuguda	5.0 km	NE															
Brajrajnagar	4.0 km	SW															
Marakuta	1.0 km	SE															
Budhipadar	0.5 km	W															
i.	Elevation of the project site	Elevation of the project site varies from 207 m to 225 m AMSL.															
j.	Involvement of Forest land if any.	No Forest Land is involved in the project site.															
k.	Water body exists within the project site as well as study area	Plant site: 01 No. rain water harvesting pond. Study area: <table border="1"> <thead> <tr> <th>Water body</th><th>Distance</th><th>Direction</th></tr> </thead> <tbody> <tr> <td>IB River</td><td>0.7 km</td><td>WS</td></tr> <tr> <td>Bhedan River</td><td>3.61 km</td><td>S</td></tr> <tr> <td>Basundhara Nala</td><td>4.0 km</td><td>NW</td></tr> </tbody> </table>	Water body	Distance	Direction	IB River	0.7 km	WS	Bhedan River	3.61 km	S	Basundhara Nala	4.0 km	NW			
Water body	Distance	Direction															
IB River	0.7 km	WS															
Bhedan River	3.61 km	S															
Basundhara Nala	4.0 km	NW															

S. No.	Particulars	Details		
l.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	Study area No National Parks, Wildlife Sanctuaries, Biosphere Reserves, Reserve Forest lies within 10 km radius. 6 Reserve Forests lies in 10 km radius from project site: ~5.0 km S; ~7.05 km SSE; ~6.56 km S; ~9.20 km S & ~9.80 km NNE		
m.	Project cost	The capital cost of the proposed project is Rs 1,500 Crores.		
n.	EMP cost	EMP	Capital (Rs. in Crores)	Recurring (Rs. in Crores)
			349.28	34.93
o.	Employment opportunity	The employment generation from the proposed project/expansion is 1000 (Regular & Contractual).		
p.	Water and Power requirement	Total water requirement will be 10,656 m ³ /day. Power – Total power requirement for the proposed project will be around 349.4 MW.		
q.	CPA/SPA	The project site falls within Jharsuguda-Ib Valley Severely Polluted Area (SPCB, Odisha letter no. 7393/IND-II-(Misc.)-1792, dated 17.08.2020).		

Unit configuration and capacity

S. No.	Plant Equipment/ Facility	Existing facilities as per EC dated 13.07.2009, 27.10.2009 & 23.10.2023								Expansion proposal considering 330 annual working days		Final (Existing + Proposed)		Remarks
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO (21/04/2011, 31.03.2015)/ valid CTO (30.03.2024)						
		Config	Cap	Config	Cap	Config	Cap	Config	Cap	Config	Cap	Config	Cap	
1.	Mini Blast Furnace with PCM	1 x 225 m ³ + 1 x 300 m ³ + 2 x 380 m ³	10,60,000 TPA	1 x 225 m ³	1,88,000 TPA	1 x 300 m ³ + 2 x 380 m ³	8,72,000 TPA	1 x 225 m ³	1,88,000 TPA	Expansion of existing MBF 1 x 225 m ³ by process optimization and raw material mix and changing core size to 450 m ³ .	5,30,000 TPA	2 x 450 m ³	1.06 million TPA	Hot Liquid Metal/Pig Iron/ High Quality Liquid steel
									Addition of 1 x 450 m ³ MBF	5,30,000 TPA				
	Matching New PCM, & LD	**	**	**	**	**	**	**	**	**	New PCM- 2 x 1400 TPD	2800 TPD	2 x 1400TPD	
											LD/BOF- 2 x 45 T	90 T	2 x 45 T	
2.	Sinter Plant	1 x 40 m ²	4,60,000 TPA	1 x 40 m ²	4,60,000 TPA	**	**	1 x 40 m ²	4,60,000 TPA	Expansion by process optimization and raw material mix	69,000 TPA	1 x 40 m ² + 1 x 75 m ²	1.52 million TPA	Sinter
									Addition of new module of Sinter plant of 1 x 75 m ²	(+) 9,91,000 TPA				
3.	DRI plant	8 x 100 TPD + 1 x 300 TPD + 4 x 550 TPD	9,94,000 TPA	8 x 100 TPD	2,40,000 TPA	1 x 300 TPD + 4 x 550 TPD	7,54,000 TPA	8 x 100 TPD	2,40,000 TPA	Expansion of existing 8 x 100 TPD kiln by process optimization and raw material mix	1,40,000 TPA	8 x 145 TPD + 4 x 1000 TPD	1.70 million TPA	Sponge Iron
	Matching Preheater with DRI kiln & Coal Dryer (Stand by)	**	**	**	**	**	**	**	**	**	Addition of new 4 x 1,000 TPD DRI			
4.	Steel Melting Shop	1 X 15 T + 3 X 18 T+ 1 X 20 T + 4 X 30 T	10,50,000 TPA	2 X 30 T	1,07,700 TPA	1 X 15 T + 3 X 18 T+ 1 X 20 T + 2 X 30 T	9,42,300 TPA	2 X 30 T	1,07,700 TPA	Expansion of existing SMS (I.F.) by process optimization	(+) 50,300 TPA	(15 x 25 T + 6 x 30 T) I.F.	1.50 million TPA	Billets & Slab
	Matching LRF/AOD, CCM and oxygen optimized furnace	**	**	**	**	**	**	**	**	**	Addition of 15 x 25 T I.F. + 4 x 30 T I.F. with matching LRF/AOD, CCM and oxygen			

S. No.	Plant Equipment/ Facility	Existing facilities as per EC dated 13.07.2009, 27.10.2009 & 23.10.2023								Expansion proposal considering 330 annual working days		Final (Existing + Proposed)		Remarks
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO (21/04/2011, 31.03.2015)/ valid CTO (30.03.2024)						
		Config	Cap	Config	Cap	Config	Cap	Config	Cap	Config	Cap	Config	Cap	
											optimized furnace			
5.	SMS Slag Crusher	**	**	**	**	**	**	**	**	New 3 x 20 TPH	60 TPH	3 x 20 TPH	60 TPH	Metal Recovery
6.	Oxygen Plant	**	**	**	**	**	**	**	**	New 2 x 200 TPD	400 TPD	2 x 200 TPD	400 TPD	Oxygen
7.	Lime Dolomite Plant	**	**	**	**	**	**	**	**	New 1 x 300 TPD	300 TPD	1 x 300 TPD	300 TPD	Calcined Lime & Dolomite
8.	Ferro Alloy Plant	**	**	**	**	**	**	**	**	New 6 x 9 MVA	0.12 million TPA	6 x 9 MVA	0.12 million TPA	Ferro Alloys (FeMn, FeSi, SiMn & FeCr)
9.	Jigging Plant	**	**	**	**	**	**	**	**	New 4 x 11 TPH	44 TPH	4 x 11 TPH	44 TPH	Metal Recovery
10.	Chrome Briquette plant	**	**	**	**	**	**	**	**	New 2 x 40 TPH	80 TPH	2 x 40 TPH	80 TPH	Chrome Briquette
11.	Coal Washery	1 x 0.7 + 1 x 0.8 MTPA	15,00,000 TPA	1 x 0.7 MTPA	7,00,000 TPA	1 x 0.8 MTPA	8,00,000 TPA	1 x 0.7 MTPA	7,00,000 TPA	Change in technology & expansion of existing coal washery 1 x 0.7 MTPA to 1 x 0.8 MTPA by process optimization and addition of new 1 x 0.8 MTPA	(+) 0.9 million TPA	2 x 0.8 MTPA	1.60 million TPA	Washed Coal
12.	Non-recovery type Coke Oven Plant	5 x 0.12 MTPA	6,00,000 TPA	2 x 0.12 MTPA	2,40,000 TPA	3 x 0.12 MTPA	3,60,000 TPA	2 x 0.12 MTPA	2,40,000 TPA	Expansion of existing 2 x 0.12 MTPA to 2 x 0.13 by process optimization and addition of 3 x 0.13 MTPA	(+) 0.41 million TPA	5 x 0.13 MTPA	0.65 million TPA	Metallurgical Coke
13.	Rolling Mill with Pickling Line & Continuous Galvanizing/ Galvalume, CCL Line	**	**	**	**	**	**	**	**	New 0.70 million TPA	0.70 million TPA		HR Product (Flat, Coil); Seamless Pipes Galvanized/ Galvalume / Colour Coated Product	
14.	Bar, Wire Rod Mill and Wire Drawing	**	**	**	**	**	**	**	**	New 0.50 million TPA	0.50 million TPA		TMT Bar, Wire & Wire Rod	
15.	Ductile Iron Plant	**	**	**	**	**	**	**	**	New 0.50 million TPA	0.50 million TPA		DI Pipes, Fitting & Accessories	
16.	Pellet plant	1 x 0.6 million	6,00,000 TPA	1 x 0.6 million	6,00,000 TPA	**	**	1 x 0.6 million	6,00,000 TPA	Enhancement of existing	(+) 4,00,000	1 x 1.0 million	3.5 million	Iron Ore Pellet

S. No.	Plant Equipment/ Facility	Existing facilities as per EC dated 13.07.2009, 27.10.2009 & 23.10.2023								Expansion proposal considering 330 annual working days		Final (Existing + Proposed)		Remarks
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO (21/04/2011, 31.03.2015)/ valid CTO (30.03.2024)						
		Config	Cap	Config	Cap	Config	Cap	Config	Cap	Config	Cap	Config	Cap	
		TPA		TPA				TPA		pellet plant capacity by process optimization.	TPA	TPA + 2 x 1.25 million TPA	TPA	
										Addition of new module (2 x 1.25 million TPA)	2.5 million TPA			
17.	I/O Beneficiation	**	**	**	**	**	**	**	**	1 x 1.5 + 1 x 3.0 million TPA	4.5 million TPA	1.5 million TPA + 1 x 3.0 million TPA	4.5 million TPA	Concentrated Iron Ore
18.	Producer Gas Plant	**	**	**	**	**	**	2 x 4,000 Nm ³ /hr	8,000 Nm ³ /hr	Enhancement of gas generation existing PGP 2 x 4,000 Nm ³ /hr to 2 x 6,000 Nm ³ /hr and addition of 18 x 6,000 Nm ³ /hr	(+) 1,12,000 Nm ³ /hr	20 x 6,000 Nm ³ /hr	1,20,000 Nm ³ /hr	Producer Gas
19.	Cement Grinding unit	**	**	**	**	**	**	**	**	3 x 600 TPD (Ball Mill) + 1 x 2000 TPD (VRM)	1.25 million TPA	3 x 600 TPD (Ball Mill) + 1 x 2000 TPD (VRM)	1.25 million TPA	OPC, PPC, PSC & Composite
20.	Captive Power Plant	1 x 25 MW-F.B.C	25 MW	1 x 16 MW-A.F.B.C	16 MW	**	**	1 x 16 MW-A.F.B.C	16 MW	Expansion in existing AFBC by improvement in heat efficiency of boiler	(+) 4 MW	110 MW FBC (Coal & Dolochar Mix) Based- 1 x 20 MW A.F.B.C + 2 x 45 MW C.F.B.C	275 MW	Power
										Addition of new CFBC (Coal Dolochar mix based) 2 x 45 MW	90 MW			
		8 x 2.5 MW + 4 x 10 MW-WHRB	60 MW	8 x 1.0 MW	8 MW	8 x 1.5 MW + 4 x 10 MW-WHRB	52 MW	8 x 1.0 MW	8 MW	Expansion in WHRB Based CPP from existing DRI Plant by improvement in heat efficiency of boiler	(+) 8 MW	165 MW WHRB Based (120 MW from DRI Plant + 45 MW Coke oven)		
								Additional WHRB Based CPP from 4 x 1000 TPD DRI	104 MW					

S. No.	Plant Equipment/ Facility	Existing facilities as per EC dated 13.07.2009, 27.10.2009 & 23.10.2023								Expansion proposal considering 330 annual working days		Final (Existing + Proposed)		Remarks
		Total (A+B)		Implemented (A)		Unimplemented (B)		As per CTO (21/04/2011, 31.03.2015)/ valid CTO (30.03.2024)						
		Config	Cap	Config	Cap	Config	Cap	Config	Cap	Config	Cap	Config	Cap	
										WHRB Based CPP from Coke Oven plant	45 MW			
21.	Railway Siding	**	**	**	**	**	**	**	**	New	01 No.	01 No.	Material Handling	



Action plan as per MoEF&CC O.M. dated 30/09/2020

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
PUBLIC HEARING BASED ACTIVITIES						
1	Local employment	Maximum employment will be given to the Local youth as per State Government norms based on their knowledge and skill. In addition, vocational training will be given for the employment to local. Around 300 persons will receive stipend of Rs. 12,500 per month for duration of three months training.	₹ 0.38	₹ 0.38	₹ 0.38	₹ 1.13
		Skill development to unemployed local youth through National Skill Development Corporation, Govt. of India Scheme [Contribution to DM, Jharsuguda and Financial Support to the technical schools (Govt. + Pvt.) Jharsuguda) ₹ 10 Lakhs] each for all three year for development of lab & infrastructure. Free lectures/ classes at least 150 classes annually from experienced industrial experts in consultation with school administration	₹ 0.20	₹ 0.20	₹ 0.20	₹ 0.60

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
		will be provided at the cost of ₹ 6 Lakhs annually.				
		Industrial/ Vocational training will be provided to 100 local youths per year @ cost of ₹ 4 Lakhs annually based on their academic qualification for better education and practical experiences and also eligible candidates will be engage by the unit in near future.				
2	Protection of Air & Water	Most effective and advanced stage technology having techno-economic viability for air pollution control devices of adequate capacity have been installed for operational plant and will be installed in parallel with implementation of the proposed plant and it will be regularly monitored by dedicated team. Also third party audit / monitoring is/ will be conducted by approved lab/ agency on quarterly basis. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to	Cost (in Crores)			
			Particulars	Existing project	Expansion Project	Ultimate
			Cost of Air Pollution Control Devices / System	₹ 98.65	₹ 135.25	₹ 233.90
			Cost of Water conservation & Pollution Control	₹ 5.55	₹ 10.0	₹ 16.05
			Cost of solid Waste Management System	₹ 4.50	₹ 13.25	₹ 17.75
			Green belt development	₹ 3.03	₹ 17.75	₹ 20.78
			Noise Reduction Systems	₹ 2.17	₹ 4.75	₹ 6.92
			Occupational Health Management	₹ 1.78	₹ 3.50	₹ 5.28

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)	
	Name of the activity	Physical Targets	1 st	2 nd	3 rd		
			(2024-25)	(2025-26)	(2026-27)		
		Integrated Regional Office of the MoEFCC/ SPCB, Odisha with EC compliance report.	Risk Mitigation & Safety Plan	₹ 2.55	₹ 4.50	₹ 7.05	
		Plant is designed as Zero Liquid Discharge plant and entire waste water after treatment used in plant. 01 x 50 KLD STP is already in place for operational unit and new 1 x 70 KLD STP + ETP (1 x 1250 KLD + 1 x 330 KLD) will be installed.	Online Monitoring Surveillance System	₹ 3.24	₹ 7.68	₹ 10.92	
		A network of drainage system having size 0.5 m Depth × 0.5 m width is under construction and will be provided along the internal roads to collect storm water and will be interlinked with higher size drain 1 m wide & 1 m depth that will be connected to surface 05 Nos. Guard Pond of Dimension 90 m x 45 m, 30 m X 100 m, 70 m X 65 m, 450 m X 80 m & 25 m X 15 m.	Implementati on of Controlling measures to minimise impacts due to transportatio n and traffic	₹ 1.56	₹ 3.00	₹ 4.56	
		The various waste materials arising out of the technological processes would be re-utilised to the extent possible. Hazardous waste is	Setting Environment al Laboratory with necessary setup and manpower	₹ 1.25	₹ 2.33	₹ 3.5	
			EMP for Social and Infrastructure Development (Proposed)	₹ 0.00	₹ 22.50	₹ 22.50	
			Total	₹ 124.28	₹ 225.00	₹ 349.28	

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
		being/will be disposed through the SPCB, Odisha approved agencies are sent to CHWTSDF.				
		Boundary of the plant will be increased from 6 foot to 8 to 10 foot with barbed wire.				
		Also construction of wind barrier of height 20 ft. along boundary wall towards the close habitation/ village area at a cost of ₹ 25 lac per 100 meter will be done.				
		Adequate funds ₹ 4.5 crores have been allocated in CAPEX under the head of Risk Mitigation measures.				
3	Education - Financial Support to the Local School for better education facility and Construction/ development of infrastructure (toilets, library, sports items etc.)	Marakuta Upper Primary School in 1 st year, Kutra Chuan Primary School in 2 nd year and Sarasmal U.P school in 3 rd year with 02 nos. toilets at each school. (01 no. toilets @ 1.50 lac)	₹ 0.35	₹ 0.35	₹ 0.35	₹ 1.05
4	Education- Development of infrastructure (School Van)	The company has proposed for construction of an Integrated Child Development Services school/coaching center at the cost of Rs. 15 lacs in Village Budhipadar	₹ 0.25	₹ 0.10	₹ 0.10	₹ 0.45

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
		which will cater the need for nearby 10 nos. villages and also provide school van (01 nos.) in 1 st year.				
		Also, Company will engage experienced qualified tutor for providing free education to the aspirant local children at the cost of ₹ 10.0 Lakhs annually.				
5	To do more plantation / Avenue plantation	Green belt is being developed inside & outside the plant boundary CPCB guideline. With the expansion proposal the Greenbelt will be increased from 34.26 Hectares (84.66 Acres) to 36.07 Hectares (89.07 Acres) for the proposed expansion inside the plant i.e. 33.4% of total plant area 107.93 Hectares (266.70 Acres). Greenbelt @ 2500 trees per hectare will be developed. Total 1,07,930 nos. of trees will be planted all along the plant boundary. Also, in compliance with mechanism evolved by MOEFCC for environmental management of critically and severely polluted areas, an area	₹ 0.10	₹ 0.10	₹ 0.10	₹ 0.30

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
		of 7.102 Hectares (17.52 Acres) adjoining surrounding area shall be developed as greenbelt to meet 40% greenbelt cover.				
		Total of 66,230 nos. trees have been planted till February 2024 and balance will be planted in two years.				
		Additional avenue plantation will be done in nearby villages by planting more or less approx. 1,00,000 nos. of trees.				
6	Provision for health care facility	Free ambulance service for meeting emergency demand.	-	₹ 0.35	-	0.35
		Free Health check-up, Blood Donation & eye check-up & spectacle distribution	₹ 0.25	₹ 0.25	₹ 0.25	₹ 0.75
		Financial support to existing health center [(Brajrajnagar Community Health Center (1 st year) Community Medical Dispensaries, Urban Primary Health Centre (2 nd & 3 rd year) and free consultation for nearby villages with specialist doctor, compounder & assistant etc.	₹ 0.35	₹ 0.35	₹ 0.35	₹ 1.05
7	Maintenance, Development & Construction of	Maintenance & development of 1.5 km road. (From	₹ 0.75	₹ 1.25	₹ 1.00	₹ 3.00

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
	road in nearby villages	Saletkra to Pudhamal P.U.P. School) in 1 st year, 2.5 km road Marakuta to NH 49 near Budhipadar Play ground) in 2 nd year and & development of Village road 2.0 km from Budhipadar to NH 49 in 3 rd year respectively.				
8	Installation of street lighting (Solar/Led) provision at suitable public places	Installation of additional LED solar Street Lights with pole 75 nos. in Budhipadar Village (25 No) -1 st year, Marakuta Village -2 nd year (25 nos.) and in Saletkra Village (25 No)-3 rd year. (01 no. LED solar Street Lights with pole @ 1.00 lac)	₹ 0.25	₹ 0.25	₹ 0.25	₹ 0.75
9	Drinking water facility	Bore well/hand pump (30 Nos. @ 1.5 lacs per bore well) in villages Budhipadar Village (10 Nos.), – 1 st Year; Saletkra Village (10 Nos.); - 2 nd year & Marakuta (15 Nos.) - 3 rd year	₹ 0.15	₹ 0.15	₹ 0.23	0.525
10	Help to SHG women	Providing financial assistance to SHG women; Marakuta & Budhipadar - 1st year; Jameera & Sarasmal - 2nd year; Kuturchuan & Tihadipada - 3rd year; @15 Lakhs each group	₹ 0.30	₹ 0.30	₹ 0.30	0.9

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
11	Restoration of pond & beautification/soil conservation	Restoration of 09 ns. pond & beautification /soil conservation in Marakuta & Budhipadar 1 st Year - 03 nos.; 2 nd Year - 03 nos and in 3 rd Year – 03 nos. (01 no. pond restoration cost @ 15 Lakh)	₹ 0.45	₹ 0.45	₹ 0.45	1.35
NEED BASED ACTIVITIES <i>(Adopting 6 nos. of villages – Marakuta, Budhipadar, Kuturchuan, Jameera, Sarasmal and Tihadipali)</i>						
12	Education - Financial Support to the Local School for better education facility and Construction/development of infrastructure (toilets, library, sports items etc.)	Pudhamal P.U.P. School in 1 st year, Budhipadar High School in 2 nd year with 02 nos. toilets at each school. (01 no. toilets @ 1.50 lac)	₹ 0.30	₹ 0.35	-	₹ 0.65
13	Installation of street lighting (Solar/Led) provision at suitable public places	Installation of additional LED solar Street Lights with pole 100 nos. in Jameera Village (25 No) -1 st year, Sarasmal Village -2 nd year (25 nos.) and in Tihadipali Village (25 No) & Kuturchuan Village (25 No) -3 rd year. (01 no. LED solar Street Lights with pole @ 1.00 lac)	₹ 0.25	₹ 0.25	₹ 0.50	₹ 1.00
14	Maintenance, Development & Construction of road in nearby villages	Maintenance & development of 1.5 km road. (From Jameera to Marakuta) in 1 st year, 1.5 km	₹ 0.75	₹ 0.75	₹ 1.00	₹ 2.50

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
		internal road of Sarasmal Village in 2 nd year and development Tihadipali Village internal road (2.0 km stretch) in 3 rd year respectively.				
15	Infrastructure Development	Construction of 03 nos. community hall-Jameera (01 No.)- 1 st Year; Tihadipali (01 No.)- 2 nd Year & Kuturchuan (01 no)- 3 rd year	₹ 0.35	₹ 0.35	₹ 0.35	1.05
		Development of Play Ground in Budhipadar -1st Year; Marakuta- 2nd Year & in Tihadipada -3rd year	₹ 0.20	₹ 0.20	₹ 0.20	0.60
		Construction/ renovation of worship place with boundary wall- Budhipadar -1 st Year; Marakuta- 2 nd Year & in Tihadipada -3 rd year	₹ 0.30	₹ 0.35	₹ 0.35	1.00
16	Drinking water facility	Bore well/hand pump (30 Nos. @ 1.5 lacs per bore well) in villages Jameera Village (10 Nos.) – 1 st Year; Kuturchuan Village (15 Nos.) - 2 nd year & Sarasmal (10 Nos.) - 3 rd year	₹ 0.15	₹ 0.23	₹ 0.15	0.525
17	Establishment of public toilets	In Kantapal village with construction of 01 no community hall @ cost of Rs. 45.0 lacs which includes 02 nos. public Toilets separately for Ladies & Gents will be	₹ 0.24	₹ 0.69	₹ 0.24	1.17

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
		constructed in 2 nd year.				
		Additional more 24 nos. public toilets will be constructed in nearby villages. Marakuta (04 Nos.), Budhipadar (04 Nos.) – 1 st Year; Kuturchuan (04 Nos.) & Jameera (04 nos.)- 2 nd year & Sarasmal (04 Nos.) & Tiharipada (04 Nos.)- 3 rd year. (@ Rs. 3.00 Lakhs per set of 2 Toilets, separately for Ladies & Gents).				
18	Providing collection bins/ dustbin	60 nos. collection bins/ dustbin will be installed under EMP for Social & Infrastructure development scheme.				
		10 nos. of collection bins with stand each in Marakuta & Budhipadar (1 st year), Jameera & Sarasmal (2 nd year) and Kuturchuan & Tihadipada (3 rd year) villages. (01 no. dustbin with stand @ 0.25 lac)	₹ 0.05	₹ 0.05	₹ 0.05	0.15
19	Restoration of pond & beautification/ soil conservation	Restoration of 08 ns. pond & beautification /soil conservation 1 st Year - Kuturchuan, Jameera; 2 nd Year - Tihadipada and in 3 rd Year – Sarasmal village. (01 no. pond	₹ 0.60	₹ 0.30	₹ 0.30	1.2

S. No.	Physical activity and action plan		Year of implementation (Budget ₹ in Crores)			Total Expenditure (₹ in Crores)
	Name of the activity	Physical Targets	1 st	2 nd	3 rd	
			(2024-25)	(2025-26)	(2026-27)	
		restoration cost @ 15 Lakh)				
20	Awareness Campaign for Single Use Plastic & installation of plastic waste shredder machine in community hall	Awareness program/ Campaign for Single Use Plastic in Marakuta Gram Panchayat (1st Year, 2nd Year & 3rd Year). Installation of 06 nos. plastic waste shredder machine (01 no. in each community hall of corresponding village in 2nd Year – Marakuta, Budhipadar & Jameera & 3rd year Sarasmal Kuturchuan & Tihadipada village.). (Awareness campaign @ 10.0 Lakhs & Shredder machine @ 2.5 Lakhs each.)	₹ 0.10	₹ 0.18	₹ 0.18	0.45
TOTAL			₹ 7.07	₹ 8.17	₹ 7.27	₹ 22.50

Signature Not Verified

Digitally Signed by : Shri Dinesh Runiwal
Member Secretary, MoEFCC (EC)

Date: 01/10/2024

Odisha Metaliks Faces Heat Over 'Missing' Rs 22.5 Crore Development Funds in Jharsuguda Villages

RAJ KUMAR SHARMA ■
Jharsuguda:

Allegations of fund misutilisation and administrative inaction have surfaced against , with residents of three panchayats accusing the company of failing to execute mandated development works despite earmarked funds of Rs 22.5 crore.

The company had adopted Marakuta, Jamera and H. Katapali panchayats under its Corporate Environmental Responsibility (CER) obligations, committing to undertake infrastructure and welfare projects. However, locals allege that not a single rupee has been spent on development activities during the financial

years 2024-25 and 2025-26.

Following complaints, a tripartite meeting was convened on March 20 under the chairmanship of Sub-Collector . During the meeting, company representatives reportedly failed to furnish any records or satisfactory explanation regarding the utilisation of funds or progress of works.

The Sub-Collector subsequently directed the company and the concerned land acquisition officer to submit a detailed report within one month. However, over one and a half months later, no report has been submitted to the district administration.

As per CER guidelines, the allocated funds were meant for critical works such as rural roads, drinking water supply, village electrification, pond renovation, temple infrastruc-

ture and financial assistance to women's self-help groups. Villagers allege that none of these commitments have been fulfilled since the company's establishment

"The silence and inaction point to serious irregularities and possible attempts to siphon off funds," alleged local residents, questioning whether the company is operating under political or administrative patronage.

Sub-Collector Panda confirmed that the matter has been brought to the notice of the District Collector, who is expected to summon company officials for further discussion.

The controversy has intensified public anger, with villagers demanding a transparent probe and immediate execution of promised development works.

ANNEXURE-3

Df - 6/5/2026

PROCEEDING OF THE MEETING HELD IN OFFICE CHAMBER OF THE SUB-COLLECTOR, JHARSUGUDA ON 20.03.2026 AT 03.30 PM ON THE GRIEVANCE PETITION FILED BY SARPANCH, MARAKUTA

A meeting was convened on 20.03.2026 at 03.30 PM in the Office Chamber of Sub-Collector, Jharsuguda on the grievance petition against Odisha Metallicks Pvt. Ltd filed by Sarpanch, Marakuta under the chairmanship of Sub-Collector, Jharsuguda. In this meeting Officials of Odisha Metallicks and Sarpanch, Marakuta along with the villagers were present. The attendance sheet is attached at Annexure-A forming a part of the proceeding.

Initiating the discussion, the Sarpanch, Marakuta submitted that OMPL has completely failed in it's commitments made during public hearing for grant of EC which forms a part of EC conditions (Copy attached). That the company has also failed to honour the decision taken in meeting held on 29.03.2023 regarding the issues raised by the villagers against OMPL. Hence they demanded that the work project commitments made by the company for FY 2024-25 and FY 2025-26 to be started immediately and completed in a time bound manner.

Further they expressed their dissatisfaction over non-attendance of any senior management of OMPL in the meeting and demanded that a subsequent meeting to be held between villagers and higher management of OMPL as a follow up measure.

After hearing both sides, following decisions were taken:

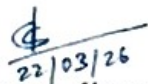
1. ✓ OMPL to submit a detailed report about work/project undertaken for FY 2024-25 and FY 2025-26 as per the EC conditions.
2. OMPL to furnish comprehensive report on employment generation indicating:
 - Number of persons employed prior to the meeting held in 2023.
 - Number of persons employed after the said meeting, and
 - Category-wise details of employment (Skilled, Semi-skilled, and Unskilled).
3. The Land Acquisition Officer (LAO) will verify and submit a report on:
 - Total land acquired for OMPL or its predecessor company.
 - Details of land losers whose compensation and other rehabilitation benefit is still not disbursed.

The Sub-Collector emphasized that OMPL must address the grievances of the villagers in a time-bound and responsible manner, ensuring better coordination and compliance with statutory and social obligations and develop good socio-economic relation with peripheral villages to avoid such unpleasant scenario in future. It was further emphasized that the reports by OMPL & LAO to be submitted to the undersigned within 15 days for further action at this end.

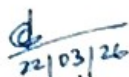
The meeting ended with the vote of thanks to the chair and all participants.

Memo No. 1891 /Date- 22.03.2026

Copy to the Sarpanch, Marakuta, Jharsuguda for information and necessary action.


22/03/26
Sub-Collector, Jharsuguda
Sub-Collector

JHARSUGUDA


22/03/26
Sub-Collector, Jharsuguda
Sub-Collector

JHARSUGUDA

Memo No. 1892 Date-22.03.2026

Copy to the GM, Odisha Metallicks Pvt. Ltd. for information and necessary action.

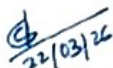

22/03/26
Sub-Collector, Jharsuguda

Sub-Collector

JHARSUGUDA

Memo No. 1893 Date-22.03.2026

Copy to the Land Acquisition Officer, Jharsuguda for information and necessary action.

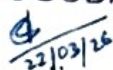

22/03/26
Sub-Collector, Jharsuguda

Sub-Collector

JHARSUGUDA

Memo No. 1894 /Date-22.03.2026

Copy submitted to ADM(Gen), Jharsuguda for kind information.


22/03/26
Sub-Collector, Jharsuguda

Sub-Collector

JHARSUGUDA

RETYPE COPY OF ANNEXURE-4

PROCEEDING OF THE MEETING HELD IN OFFICE CHAMBER OF THE SUB-COLLECTOR, JHARSUGUDA ON 20.03.2026 AT 03.30 PM ON THE GRIEVANCE PETITION FILED BY SARPANCH MARAKUTA

A meeting was convened on 20.03.2026 at 03.30 PM in the Office Chamber of Sub-Collector, Jharsuguda on the grievance petition against Odisha Metallicks Pvt. Ltd filed by Sarpanch. Marakuta under the chairmanship of Sub-Collector, Jharsuguda. In this meetings Officials of Odisha Metalicks and Sarpanch, Marakuta along with the villagers were present. The attendance sheet is attached at Annexure-A forming a part of the proceeding.

Initiating the discussion, the Sarpanch. Marakuta submitted that OMPL has completely failed in it's commitments made during public hearing for grant of EC which forms a part of EC conditions (Copy attached). That the company has also failed to honour the decision taken in meeting held on 29.03.2023 regarding the issues raised by the villagers against OMPL. Hence they demanded that the work project commitments made by the company for FY 2024-25 and FY 2025-26 to be started immediately and completed in a time bound manner.

Further they expressed their dissatisfaction over non-attendance of any senior management of OMPL in the meeting and demanded that a subsequent meeting to be held between villagers and higher management of OMPL, as a follow up measure.

After hearing both sides, following decisions were taken:

1. OMPL to submit a detailed report about work project undertaken for FY 2024-25 and FY 2025-26 as per the EC conditions.
2. OMPL to furnish comprehensive report on employment generation indicating:
 - o Number of persons employed prior to the meeting held in 2023.
 - o Number of persons employed after the said meeting. and
 - o Category-wise details of employment (Skilled. Semi-skilled, and Unskilled).
3. The and Acquisition Officer AC) will verify and submit a report on:
 - o Total land acquired for OMPL or its predecessor company.
 - o Details of land losers whose compensation and other rehabilitation benefit is still not disbursed.

The Sub-Collector emphasized that OMPL must address the grievances of the villagers in a time-bound and responsible manner. ensuring better coordination and compliance with statutory and social obligations and develop good socio-economic relation with peripheral villages to avoid such unpleasant scenario in future. It was further emphasized that the reports by OMPL & LAO to be submitted to the undersigned within 15 days for further action at this end

The meeting ended with the vote of thanks to the chair and all participants.

Office of the Engineer-in-Chief, Water Resources,
Secha Sadan, Keshari Nagar, Odisha, Bhubaneswar-751001,
Phone:0674-2391693 E-Mail: cews-eicwr.od@nic.in

WS-IWS-240/21

4231

Date 19/02/2022

From

Er. Ashim Kumar Mohapatra,
Engineer-in-Chief, Planning & Design.

To

The Additional Chief Secretary to Govt.
Department of Water Resources,
Odisha, Bhubaneswar-751001.

Sub: Application for revalidation of 4.08 cusec of surface water for operational purpose from river IB in favour of MSP Metallics Ltd., Village- Marakuta, Block- Jharsuguda, Dist- Jharsuguda.

Ref: Application No.- 2021102841000305, dt. 20.10.2021.

Madam,

MSP Metallics Ltd., Village- Marakuta, Block- Jharsuguda, Dist- Jharsuguda (Application No- 2021102841000305) has applied online through GO-SWIFT portal on dt.20.10.2021 for revalidation of 4.08 cusec of surface water for operational purpose from river IB with Intake location Latitude: 21° 51' 0.144" & Longitude: 83° 57' 1.944". IPICOL has recommended for allocation of 10000 cum/day (i.e. 4.08 cusec) of water from River IB in favour of the Industry.

Initially the Industry has been allocated 4.08 cusec of surface water vide DoWR Lr No 4557/WR, dtd. 23.02.2012. But the Industry hasn't drawn surface water. Subsequently, the allocated quantity has been revalidated vide DoWR Lr No.- 18396, dt.08.07.2013. Now, the Industry has applied for revalidation of the 4.08 cusec of surface water which was earlier allocated. The industry has proposed in its application to make some arrangements for in house storage facility to meet the water demand during lean period.

The company had been drawing GW @ 2000 cum/day by executing agreement and the last agreement was valid up to 31.03.2017. The Industry has been closed since Feb, 2016 and it has an arrear outstanding of Rs.169.08 lakhs .

Water availability study of the Chief Engineer, Planning reveals that, there is scarcity of water for 03 (Three) months during non-monsoon period i.e., March to May. It also states that, any adversity of climate effect resulting change in flow

72
pattern in IB River cannot be ruled out in future and opined to ascertain the level of intake point of the industry & FRL of Hirakud Reservoir.

It is found that, a Technical Committee had been constituted vide E-I-C, WR, Order No-13598, dt.20.11.2012 to examine the location of the proposed intake and to ascertain whether it is coming within the boundary line of the Hirakud Reservoir or in River IB. The Technical Committee in their Inspection Report dt.14.3.2013 have reported that, the proposed intake point of the industry is at about RL 618.63 feet which comes within the boundary line of the Hirakud Reservoir (FRL 630.00 feet).

The case was discussed in the 110th WAC meeting held on dt.04.02.2022. As decided in the meeting, the application is recommended for revalidation of the 4.08 cusec of surface water from River IB (Hirakud Reservoir) for operational purpose, without assurance during lean period subject to recovery/settlement of outstanding dues against MSP Metalics Limited with the terms & conditions as detailed below.

TERMS AND CONDITIONS:-

1. MSP Metalics Ltd. shall make suitable arrangement to take the water from the Irrigation Works at which it will be supplied. MSP Metalics Ltd. shall not use the water supplied to him for any purpose other than that which is specified in the schedule.
2. If the water rate/license fees for the aforesaid quantity of water or any part thereof, is not paid on or before the date specified in agreement it shall become payable at once (unless the Government sanctions for special reason an extension of time) and MSP Metalics Ltd. and the sureties shall be liable jointly and severally to pay the same with compound interest at the rate of two percent *per mensem* from the date of default. All amount due to the Government under terms of these presents shall if not paid in time, be recoverable as a public demand under the Orissa Public Demands Recovery Act, 1962.
3. (i) MSP Metalics Ltd. shall be liable for criminal and civil action if by drawal of water, the rights of any third party are affected and shall indemnify the Government against all claims for damage preferred by person or persons affected by the permission granted.
(ii) MSP Metalics Ltd. shall not without prior permission in writing from the Government, lay pipeline on Government or communal lands. If the pipe lines have to pass through Government lands permission of the Government for

this shall be taken separately which may be granted subject to the protection of rights of Government or community, as the case may be.

(iii) MSP Metallica Ltd. shall not draw or lift water more than the quantity mentioned in the requisition or order and not exceeding the volume mentioned in the Schedule except with the prior approval of the Government. The Executive Engineer shall assess the fees to be charged as per Unit quantity of water drawn or allocated whichever is higher. If drawal is more than the allocation, a penal rate at six times the rate specified in Schedule II shall be charged on the quantity of excess drawal, in addition to the normal bill on allocated quantity. The excess drawal is permissible for a maximum period of six months, within which licensee shall have to apply for a higher allocation of water with reason where the licensee fails to so apply for such higher allocation or where the licensee is refused for such higher allocation, the agreement shall be liable to cancellation and the water supplied shall be stopped thereafter.

(iv) The permission granted shall not be deemed to exempt MSP Metallica Ltd. from liability to payment of water charges lawfully assessable at the rate as may be prescribed by Govt. from time to time.

(v) Government reserves the right to suspend or cancel the permission in case of violation of any of the covenants.

4. MSP Metallica Ltd. at his own cost shall install a Flow Meter or a suitable measuring device for measurement of water drawn or lifted by him from the Govt. water source as per the procedure laid down in rule 23-A(b). The Executive Engineer shall visit the location of drawal or lifting of water, verify the quantities of water drawn or lifted by MSP Metallica Ltd. and ensure such control as may be necessary for administering the drawal or lifting of water. Assessment of water rate shall be made as per the quantity of water drawn or allocated whichever is higher. In case of any defect or non-functioning of the Flow Meter, the licensee shall bring the fact to the notice of the Executive Engineer forthwith and take appropriate steps to remove the defects in the Meter or for replacement thereof within a period of three months and in such cases the fees shall be charged on the quantity of water allocated for the said period of three months or till the defect in the Meter is removed or the Meter replaced, as the case may be whichever is earlier, and where the licensee fails to bring the defect or non-functioning of the Meter to the notice of the Executive Engineer or fails to remove the defects in the Meter or to replace the same, as the case may be, within a period of three months, the agreement

shall be liable to cancellation and thereafter the water supply shall be stopped.

5. MSP Metallics Ltd. shall construct full proof effluent discharge plant before commissioning of the project. For proper test of such effluent there shall be computerized testing system and MSP Metallics Ltd. shall give details of effluent discharged in the natural source (in river or nala).
6. For construction of head works and control mechanism i.e, intake well, pump house and other related facilities, MSP Metallics Ltd. will get the land leased in their favour through IDCO as is done in respect of any other government land required by the industry. IDCO will make available land on long term lease to MSP Metallics Ltd. The continuance of the lease agreement will subject to the condition that the industry shall pay water rates as per prevailing water rate and all other dues of Government and IDCO from time to time.
7. MSP Metallics Ltd. would be required to pay 3 (three) months advance water charges in favour of Executive Engineer concerned in shape of Bank Draft or FDR duly discharged by the company as non – interest bearing security deposit and for 9 (nine) months a Bank Guarantee duly pledged in favour of concerned Executive Engineer. Onus of maintaining the Bank Guarantee lies with the company.
8. In case of water supply for MSP Metallics Ltd. is to be met from a common source through a sharing mechanism, such common infrastructure for drawal of water will be constructed, maintained and operated either by IDCO or Special Purpose Vehicle (SPV) after taking due clearance from IDCO. Water will be supplied to Industry by IDCO/SPV and they would also be liable for payment of water rate to the Govt. and will in turn have arrangements as similar therein as clauses (6) and (7) detailed earlier.
9. MSP Metallics Ltd. drawing or allocated water from the reservoir for its uses, shall sign supplementary agreement with the Odisha Hydro Power Corporation Ltd., to compensate the loss of energy generation due to its drawal and the Odisha Hydro Power Corporation Ltd., shall raise demands for compensation of loss of energy generation within first week of every month against the quantity of water drawn or allocated, whichever is higher.
10. MSP Metallics Ltd. will not disturb the normal flow of water so that riparian rights in the downstream will be affected and the company shall have no claim on the account.

11. The drawal mechanism for raw water and disposal system of effluent to be established by the industry without disturbing existing eco system and environmental set up.
12. The Rehabilitation and Resettlement Action Plan/ Welfare Action Plan, if so required will be prepared in conformity with the current Orissa Rehabilitation and Resettlement policy and executed by the company at its own cost under the supervision of the Water Resources Department and the Collector of the District.
13. MSP Metallics Ltd. should not claim as a matter of right to get the desired quantity of water during non-monsoon and lean period to meet their full industrial use and the Company has to make adequate storage facility in their own land for supply of water to their plant during such period.
14. The safety design of all the structures lies fully on the company.
15. In case of any dispute / interpretation required, the decision of the Government in Water Resources Department shall be final.
16. Any surplus power from the Captive Power Plant shall be sold by MSP Metallics Ltd. to GRIDCO or any other entity to be notified by the State Government under mutual acceptable terms & conditions.
17. The allocation of water will automatically lapse if the company does not use the water for the purpose applied for within three years of allotment.
18. This agreement shall be valid for a period of three years from the date of execution subject to the renewal of agreement by the Executive Engineer. For renewal of the agreement, the concerned drawee has to apply minimum three months before the expiry of the agreement.
19. If it is found that the industry is drawing water unauthorizedly before signing the agreement/ installation of flow-meter, the Executive Engineer will charge a penal rate at six times the normal rate as provided in Schedule II of the Rule.
20. Government shall be at liberty to review the water allocation unilaterally in case of exigencies.
21. The Executive Engineer or his authorized representative reserves the right to inspect all installations of drawal and disposal mechanism during and after construction including intake structure, flow meter and treatment plant.
22. MSP Metallics Ltd. will have to show clearly in water management plan as to what storage facility the company will create for the lean season and to what extent and how the water is going to be recycled which shall be a part of the project report of the unit.

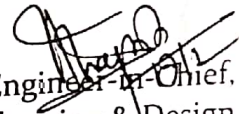
23. MSP Metallica Ltd. may engage at their own cost consultant(s) experienced in the field to take up field investigations, prepare design and drawing to set up the water supply scheme for drawing water from the Govt. water source for their proposed plant. The actual work will start after approval of the scheme by the competent authority of Water Resources Department who can inspect work during the construction.
24. The exact place for lifting will be decided in consultation with the competent authority of Water Resources Department.
25. Department of Water Resources (DoWR) will not be held responsible for non-availability of water due to dry season, disruption, repair & maintenance of Canal/Reservoir.
26. The agreement to be executed by the Industry/ commercial establishment with local authority/ Executive Engineer must be approved by the DoWR before drawal of water.

ADDITIONAL TERMS & CONDITIONS:-

27. MSP Metallica Ltd. will have to adopt water harvesting, rooftop water harvesting, ground water recharge and recycling of waste water measures in its plant premises as per the approved water management plan.
28. MSP Metallica Ltd. shall pay contribution towards water conservation fund (WCF) complying with Gazette Notification No.-1545 dt.07.11.2015 of DOWR.
29. MSP Metallica Ltd. shall follow the zero effluent discharge principle and satisfy State Pollution Control Board (SPCB) norms and obtain requisite permissions from the SPCB, Odisha before drawal of operational water.
30. In case, MSP Metallica Ltd. intends to supply bulk water to Municipalities, Notified Area Councils, other local authorities and cluster of villages, MSP Metallica Ltd. shall install separate flow meter or measuring device, as the case may be, at a suitable place along the pipe line to ensure quantum of water supplied to such Municipalities, Notified Area Councils, other local authorities and cluster of villages for drinking and washing etc. in addition to installation of the flow meter under clause 23-A (1)(b) which shall be treated as industrial or commercial use and license fee for such industrial or commercial use shall be at the rate double the existing rate as provided in item 3 (ii) of Schedule-II.
31. MSP Metallica Ltd. shall abide by the conditions laid down by the competent authority of DoWR during approval of scheme of drawal.

32. Only applicable for Hirakud reservoir :-
 (i) Dumping of earth in reservoir area is not permitted.
 (ii) Drawal of water below RL 595 Ft. of the reservoir shall not be allowed.
33. MSP Metalics Ltd. shall undertake water utilization audit in every three years and make the report available for scrutiny by the competent authority of DoWR.
34. License fees shall be charged and collected at the rate as specified in the Schedule-II per unit or quantity of water actually drawn or allocated whichever is higher and shall be enhanced at the rate of ten percent per annum with effect from the first day of April;
35. MSP Metalics Ltd. acquired with the irrigated land for industrial purpose under unavoidable circumstances has to comply with the conditions laid down vide DoWR Notification No.-4538, dt.24.02.2016.
36. MSP Metalics Ltd. shall register the project in the IWCRCM website within 7 days of entry, after due execution of agreement with the concerned Executive Engineer of DoWR.

Yours faithfully,


 Engineer-in-Chief,
 Planning & Design

Memo No 4232 Date 19/02/2022

Copy forwarded to the Superintending Engineer, Main Dam Division, Burla.
 Dist- Jharsuguda for information and necessary action.


 Engineer-in-Chief,
 Planning & Design

political and business daily

www.pbdodisha.in

Villagers and District Council members at the doorstep of the District Collector regarding the illegal activities of the Odisha Metalics Company, cases in the police station in the name of the company officer, 13 out of 20 are illegal, warning of democratic movement from today,



Jharsuguda, 25/5, Jharsuguda Sadar Block, Marakuta, on the premises of the Odisha Metalics Private Limited Company, the local people and public representatives have approached the district administration and police on Monday regarding the allegations of illegal digging of deep tube wells and illegal diversion of water from the Ib river bed. The Odisha Metalics Company had been given permission by the government and the Water Resources Department to dig only 7 deep tube wells for industrial use. But the company has been accused in the claim that by ignoring all the rules, about 20 deep tubewells are being dug illegally by the company and a large amount of groundwater is being exploited daily. Seeing the importance of this incident, a joint investigation committee formed on the instructions of Jharsuguda Deputy District Collector Sabyasachi Panda inspected the company premises on 22.05.2026. During the investigation, the committee identified 20 deep tubewells operating inside the factory instead of the prescribed 7, out of which clear evidence was found that 13 were being used completely illegally. In addition to digging deep tubewells, the company authorities are accused of constructing an illegal sand dam and intake well on the bed of the Ib river, forcibly diverting the natural flow of the river towards their pump house. Lakhs of litres of water are being taken away from the factory every day through this illegal pump house, which is a clear violation of the rules of the Water Resources Department. Hundreds of villagers of Jamera and Ib areas gathered on this issue and lodged a written FIR at the Jharsuguda Sadar police station on Monday. The case has been registered against the Managing Director

of Odisha Metalics Company Sanjay Patwari, Plant Head Sumit Pal and Vice-President Ajit Singh for violating the law. The police have received the complaint and started an investigation into the incident. Meanwhile, a large number of villagers of Budhipadar, Jamera and Brajrajnagar Pooranchal, led by Jharsuguda Zone-2 District Council Member Digambar Bhoi and Marakuta Gram Panchayat Sarpanch Lili Tanti, on Monday met Additional District Magistrate Brajbandhu Bhoi in the absence of the Jharsuguda District Magistrate and submitted a demand letter. Among the demands, the competent authorities should immediately conduct an impartial investigation into the incident. All illegal and unauthorized borewells in the company premises should be immediately sealed. This illegal pump house should be immediately closed and illegal water collection from the river should be stopped. Strong legal and criminal cases should be registered against the officials of the company who violated the rules. The demand letter mentions that the administration should immediately take alternative steps to solve the water problem of the affected villagers. This excessive and illegal water consumption has had a direct impact on the local villages. The groundwater level in the wells and common tube wells of the surrounding residential villages under Markuta and Jamera gram panchayats has dropped dangerously. During the current scorching summer season, the local residents are facing severe shortage of drinking water and are facing serious problems to meet their daily needs, which is violating the fundamental right of citizens to clean drinking water. The villagers have

local residents are facing severe shortage of drinking water and are facing serious problems to meet their daily needs, which is violating the fundamental right of citizens to clean drinking water. The villagers have clearly warned in the demand letter that if the district administration does not take any strong action against this illegal activity by Monday, May 25, then from Tuesday, May 26, the villagers will be forced to give a peaceful democratic demonstration in front of the company's intake well and pump house and completely stop all water harvesting activities of the factory. A copy of the demand letter has also been sent to Chief Minister Mohan Charan Majhi, Revenue and Disaster Management Minister Suresh Pujari, Jharsuguda Security Superintendent, Deputy District Collector and Executive Engineer of the Water Resources Department for appropriate action. Odisha Metalics Company Vice President Ajit Singh was contacted on his mobile phone to respond to the complaint, but he did not answer. Regarding this, Jharsuguda Deputy District Magistrate Sabyasachi Panda said that while the investigation process is going on one after the other, action will be taken against the company after submitting the report. Currently, the local public is watching what kind of action the district administration is taking on this sensitive incident. (Demand letters are being submitted to the Additional District Magistrate on behalf of public representatives and villagers)

Villagers and District Council members at the doorstep of the District Collector regarding the illegal activities of the Odisha Metalics Company, cases in the police station in the name of the company officer, 13 out of 20 are illegal, warning of democratic movement from today,



Jharsuguda, 25/5, Jharsuguda Sadar Block, Marakuta, on the premises of the Odisha Metalics Private Limited Company, the local people and public representatives have approached the district administration and police on Monday regarding the allegations of illegal digging of deep tube wells and illegal diversion of water from the Ib river bed. The Odisha Metalics Company had been given permission by the government and the Water Resources Department to dig only 7 deep tube wells for industrial use. But the company has been accused in the claim that by ignoring all the rules, about 20 deep tubewells are being dug illegally by the company and a large amount of groundwater is being exploited daily. Seeing the importance of this incident, a joint investigation committee formed on the instructions of Jharsuguda Deputy District Collector Sabyasachi Panda inspected the company premises on 22.05.2026. During the investigation, the committee identified 20 deep tubewells operating inside the factory instead of the prescribed 7, out of which clear evidence was found that 13 were being used completely illegally. In addition to digging deep tubewells, the company authorities are accused of constructing an illegal sand dam and intake well on the bed of the Ib river, forcibly diverting the natural flow of the river towards their pump house. Lakhs of litres of water are being taken away from the factory every day through this illegal pump house, which is a clear violation of the rules of the Water Resources Department. Hundreds of villagers of Jamera and Ib areas gathered on this issue and lodged a written FIR at the Jharsuguda Sadar police station on Monday. The case has been registered against the Managing Director

of Odisha Metalics Company Sanjay Patwari, Plant Head Sumit Pal and Vice-President Ajit Singh for violating the law. The police have received the complaint and started an investigation into the incident. Meanwhile, a large number of villagers of Budhipadar, Jamera and Brajrajnagar Pooranchal, led by Jharsuguda Zone-2 District Council Member Digambar Bhoi and Marakuta Gram Panchayat Sarpanch Lili Tanti, on Monday met Additional District Magistrate Brajbandhu Bhoi in the absence of the Jharsuguda District Magistrate and submitted a demand letter. Among the demands, the competent authorities should immediately conduct an impartial investigation into the incident. All illegal and unauthorized borewells in the company premises should be immediately sealed. This illegal pump house should be immediately closed and illegal water collection from the river should be stopped. Strong legal and criminal cases should be registered against the officials of the company who violated the rules. The demand letter mentions that the administration should immediately take alternative steps to solve the water problem of the affected villagers. This excessive and illegal water consumption has had a direct impact on the local villages. The groundwater level in the wells and common tube wells of the surrounding residential villages under Markuta and Jamera gram panchayats has dropped dangerously. During the current scorching summer season, the local residents are facing severe shortage of drinking water and are facing serious problems to meet their daily needs, which is violating the fundamental right of citizens to clean drinking water. The villagers have

local residents are facing severe shortage of drinking water and are facing serious problems to meet their daily needs, which is violating the fundamental right of citizens to clean drinking water. The villagers have clearly warned in the demand letter that if the district administration does not take any strong action against this illegal activity by Monday, May 25, then from Tuesday, May 26, the villagers will be forced to give a peaceful democratic demonstration in front of the company's intake well and pump house and completely stop all water harvesting activities of the factory. A copy of the demand letter has also been sent to Chief Minister Mohan Charan Majhi, Revenue and Disaster Management Minister Suresh Pujari, Jharsuguda Security Superintendent, Deputy District Collector and Executive Engineer of the Water Resources Department for appropriate action. Odisha Metalics Company Vice President Ajit Singh was contacted on his mobile phone to respond to the complaint, but he did not answer. Regarding this, Jharsuguda Deputy District Magistrate Sabyasachi Panda said that while the investigation process is going on one after the other, action will be taken against the company after submitting the report. Currently, the local public is watching what kind of action the district administration is taking on this sensitive incident. (Demand letters are being submitted to the Additional District Magistrate on behalf of public representatives and villagers)

809

ANNEXURE 8



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

BY REGISTERED AD

B-29016/04/06/PC1-1/

July 23, 2015

To

All Integrated Steel Plants & Sponge Iron Plants
(As per the list enclosed)

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding installation of on-line effluent and emission monitoring system- Notice thereof

WHEREAS, the Integrated Steel Plants & Sponge Iron Plants are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, there is need to inculcate habit of self monitoring mechanism within the industries for complying with the prescribed standards and this can be achieved by the methods like installing online effluent and emission monitoring devices; and

WHEREAS, for strengthening the monitoring and compliance through self regulatory mechanism, online source emission and effluent monitoring systems need to be installed and operated by the industries on 'polluter pays principle'; and

WHEREAS, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 03, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of online emission monitoring system w.r.t. PM and SO₂ parameters & online effluent monitoring system w.r.t. pH, phenol, cyanide and flow in iron & steel industries; and

WHEREAS, it was clarified that flow meter and web camera may be installed in case of units with zero liquid discharge (ZLD) by March 31, 2015 vide guidelines uploaded on website of CPCB dated November 07, 2014; and

WHEREAS, considering the requests/ representations received from industries, industrial associations/ SPCBs / PCCs, an extension of time upto June 30, 2015 for installation of online monitoring systems was granted vide direction dated March 02, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; and

WHEREAS, a letter vide dated May 29, 2015 was issued by the Chairman CPCB to all the SPCBs/ PCCs informing that no further extension of time will be given after June 30, 2015 and withdrawal of consent to operate along with forfeit of bank guarantee of non-complying Units will be the only option; and

परिवेश भवन, पूरबी अर्जुन नगर, दिल्ली - 110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष : Tel. 43102030, फैक्स : 22305793, 22307079, 22307078, 22301932, 22304948

ई-मेल : e-mail : cpcb@nic.in, cpcb@vsnl.net Website : www.cpcb.nic.in

TRUE COPY

Advocate

WHEREAS, concerned SPCB/ PCC have issued a direction under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of the Air (Prevention & Control of Pollution) Act, 1974 to install the online monitoring system by June 30, 2015 and to submit bank guarantee of 100% of the cost of online emission & effluent monitoring system; and

WHEREAS, Hon'ble Supreme court of India has expressed concern regarding non implementation of direction of statutory bodies on various matters; and

WHEREAS, Hon'ble National Green Tribunal in its order dated 15th December, 2014 in the matter of Krishan Kant Singh Vs. M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Mehdiganj, Rajatalab, Varanasi stated that "it seems appropriate introduction of online monitoring system for the industries needs to be explored and if it is possible to provide for joint online monitoring system"; and

WHEREAS, CPCB has explored installation of online monitoring device in the other countries and has come to conclusion that the online monitoring devices are essential for improving compliance as the conventional monitoring systems are not able to capture violations on regular basis; and

WHEREAS, CPCB has held stakeholders consultation with industrial associations and SPCBs/PCCs on 06.08.2014, 19.09.2014, 29.09.2014, 08.10.2014, 16.10.2014, 09.01.2015, 08.04.2015 and 16.06.2015 regarding time bound implementation of installation of these devices; and

WHEREAS the Ministry of Environment & Forests, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, based on all material facts available with CPCB, in exercise of powers vested under Section 5 of The Environment (Protection) Act, 1986 notice is hereby served to the unit to showcause why the unit should not be closed down if the unit has not complied fully with the directions issued w.r.t. installation of online emission & effluent monitoring system by June 30, 2015 and hereby further directed to comply with the following directions:

1. The Unit shall submit documentary evidence regarding status of installation of online emission & effluent monitoring system.
2. The Unit shall submit the status on connectivity for submission of online 24 X 7 monitoring data at SPCBs/PCCs and CPCB.
3. The Unit shall submit the details as per Annexure- I through,
 - a. Email id- cems.cpcb@nic.in
 - b. Uploading the data on the link provided on CPCB website (www.cpcb.nic.in)
 - c. By speed post

to the Member Secretary, Central Pollution Control Board.

-3-

The compliance of above directions shall be submitted to this office within 15 days of the receipt of the directions. In case of failure to comply with the said directions necessary action as deemed fit under the provision of the Environment (Protection) Act 1986 will be taken by CPCB.

(Arun Kumar Mehta)
Chairman

Copy to:

1. The Chairman
SPCBs/PCCs
2. The Advisor (CP Division)
Ministry of Environment, Forests and Climate Change
Prithvi Wing, 2nd Floor, Room No. 216
Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi - 110003
3. The Incharge, Zonal Offices
Central Pollution Control Board
- ✓ 4. The Incharge, IT, CPCB

(A.B. Akolkar)
Member Secretary

TRUE COPY

Advocate

25/05/2026

To

The Collector
Jharsuguda

Sub: Illegal construction of intake well on the bank of River IB and digging of deep borewells for commercial use by Odisha Metalics Pvt. Ltd.

Respected Sir,

It has come to our notice that Odisha Metalics Pvt. Ltd., Budhipadar, has allegedly constructed an illegal sand dam on the bed of River IB to divert the flow of water towards their intake wells and thereafter pump river water to their plant through their pumping house. Such obstruction and diversion of the natural flow of the river appears to be in violation of the rules and regulations of the Water Resources Department.

Further, Odisha Metalics Pvt. Ltd. had reportedly been permitted to utilize only 7 numbers of deep borewells for industrial purposes. However, the company has allegedly dug a large number of additional borewells for commercial use. As a result, the groundwater level in and around the nearby villages, particularly in the areas of Marakuta G.P. and Jamera G.P. under Jharsuguda Block, has drastically reduced, causing severe hardship to the local residents in accessing drinking water during the summer season. A location-wise list of the alleged illegal borewells is enclosed herewith for your ready reference.

On dated 22.05.2026, the Joint Inquiry Committee constituted by the Sub-Collector, Jharsuguda reportedly identified 20 deep borewells inside the company premises against the permitted 7 borewells.

In view of the above facts, we humbly request the administration to immediately inquire into the matter and take necessary action for closure of the alleged illegal pump house, stopping of unauthorized diversion and extraction of river water, and sealing of the illegal borewells in accordance with law. Considering the present scarcity of water and the difficulties being faced by villagers for drinking and daily use, we further request that the company may not be permitted to draw river water until the matter is properly examined and appropriate action is taken.

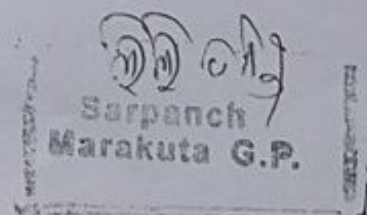
We respectfully wish to inform you that if no concrete action is initiated by the administration by 25.05.2026, the villagers will be compelled to peacefully stop the water extraction activity and sit on a peaceful democratic strike near the intake well and pump house from 26.05.2026 onwards until the illegal borewells are closed and appropriate action is taken against the company.

We sincerely hope the administration will treat this issue with urgency in the interest of public welfare and drinking water security of the affected villages.

Copy submitted to Sri Mohan Charan Majhi, Hon'ble Chief Minister, Odisha, Bhubaneswar / Sri Suresh Pujari, Hon'ble Minister, Revenue & DM, Odisha, Bhubaneswar/SP, Jharsuguda/ Sub-Collector, Jharsuguda for information and necessary action.

Yours faithfully,

Villagers of
Budhipadar, Jamera,
Brajnagar
Municipality





ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିମିଟେଡ୍.
ODISHA POWER TRANSMISSION CORPORATION LIMITED

(A Government of Odisha Undertaking)

Regd. Office: Janpath: Bhubaneswar

OFFICE OF THE EXECUTIVE DIRECTOR, WESTERN ZONE, BURLA

AT/PO – Burla, PG Chowk, Dist- Sambalpur-768017

Email ID- zone,burla@optcl.co.in

No. WZ-JSG-PSI-01/2024/ 668 (1)

Date: 12/06/24

To,
The Executive Director (Works),
M/s Orissa Metaliks Private Limited,
Vill. & PO.: Marakuta, Dist.: Jharsuguda,
PIN-768202 (Odisha)

Sub: Regarding diversion of Existing 220 KV, IB Thermal (OPGC) DC Line within the premises of M/s Orissa Metaliks Private Limited, Jharsuguda

Ref: Lr. No. OMPL/OPTCL/TL/MRSS/10-M/2024 -25/145 dated 25th April 2024

Dear Sir,

With reference to the subject cited above and letter under reference we further inform you that your proposal of diversion of 220 KV, IB Thermal (OPGC) DC Line is under active process and consideration.

Yours faithfully

Executive Director
Western Zone, Burla



ଓଡ଼ିଶା ବିଦ୍ୟୁତ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିମିଟେଡ.
ODISHA POWER TRANSMISSION CORPORATION LIMITED

(A Government of Odisha Undertaking)

E.H.T (O&M) DIVISION, JHARSUGUDA

PO: H. Katapali, Dist. Jharsuguda-768202

Telephone: (06645) 214223, E-mail: ehdm div.jsg@optcl.co.in

Letter No. EHTD/ 03

Date 02/04/2025

To

Sri Digamber Bhoi,
At/Po- Sripura Dist- Jharsuguda
Pin-768202

Sub: Regarding your application for information under section 6(1) of RTI Act-2005

Sir,

As asked by you through your application, it is to intimate you that there has no such letter vide letter No. WZ-JSG-PSI-01/2024/668 (1) Dt. 12.06.2024 has been issued to Executive Director (Works), M/s Orissa Metalics Pvt. Ltd., Jharsuguda on the subject regarding diversion of existing 220KV IB-Thermal (OPGC) DC line within the premises of M/s Orissa Metalics Pvt. Ltd., Jharsuguda.

[Signature]
2.04.2025

Dy. General Manager (Elect.),
E.H.T (O&M) Division, Jharsuguda

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

Original Application No. of 2025

In re:

Digambar Bhoi

APPLICANT

Versus

State Of Odisha & Ors

... RESPONDENTS

KNOW ALL to whom these present shall come, I, Digambar Bhoi, S/O- Jeherulal Bhoi, aged about- 51 years, A/Po- Siripura, Dist- Jharsuguda, Pin- 768202, Odisha. That I am the Applicant in the above mentioned case, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :- **Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no. 9437279278, Email- sankarprasadpani@gmail.com Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23, **Sri Laxmidhar Rout**, Enrollment no. O-612/2007.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

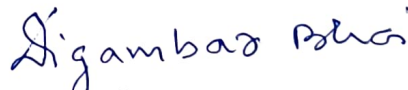
And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereby set my /our hand to these presents the contents of which have been understood by me/us on this 9th Day of July 2026.

Accepted subject to the terms of fees.


Advocate


Client